

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATIO No.118 of 2025 (SZ)
(EARLIER ORIGINAL APPLICATIO No.207 of 2025 (PB))

IN THE MATTER OF:
K. VIJAY LAXMI AND OTHERS ... APPLICANT

... Versus...

State of Andhra Pradesh & Ors. ... RESPONDENTS

INDIVIDUAL REPORT FILED BY
ANDHRA PRADESH POLLUTION CONTROL BOARD
THIRD RESPONDENT

Date: 18.12.2025



M/S. K. RAVINDRANATH
ADVOCATE
STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD
No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777
E-mail: ravindranath.kilari@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 118 OF 2025 (SZ)
[EARLIER ORIGINAL APPLICATION NO. 207 OF 2025 (PB)]**

IN THE MATTER OF:

K Vijay Laxmi and Ors.

APPLICANT(S)

Vs

State of Andhra Pradesh & Ors.

RESPONDENT(S)

INDEX

S.No.	Particulars	Page Nos.
1.	Individual Report on behalf of Respondent No. 3, i.e., Andhra Pradesh Pollution Control Board	1-7
2.	Annexure-I – Copy of Hon'ble NGT, Principal Bench Order dated 28.05.2025	8-11
3.	Annexure-II – Copy of the Joint Committee report submitted in OA No. 118 of 2025(SZ)	12-68
4.	Annexure-III – Copy of the Show cause Notice to levy EC on M/s. Rainbow Industries Pvt Ltd dt.05.08.2025	69-75
5.	Annexure-IV – Copy of Show Cause Notice to M/s. Rainbow Industries Pvt Ltd dt. 08.09.2025	76-79
6.	Annexure-V – Copy of Hon'ble NGT, Southern zone, chennai Order dated 18.09.2025	80-81

Place: Vijayawada.

Date: 18.12.2025


MEMBER SECRETARY,

AP Pollution Control Board,

Vijayawada

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

INDIVIDUAL REPORT ON OA. NO. 118 OF 2025 (SZ) EARLIER OA NO. 207 OF 2025 (PB) FILED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE IN THE MATTER OF "K VIJAY LAXMI AND OTHERS Vs STATE OF ANDHRA PRADESH AND OTHERS" IN COMPLIANCE TO THE ORDER DATED 28.05.2025 SUBMITTED BY ANDHRA PRADESH POLLUTION CONTROL BOARD:

1. It is submitted that, Grievance in the O.A. No. 207 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on the letter petition dated 17.05.2024 received from Sri K Vijay Laxmi and Ors. vs State of Andhra Pradesh & Ors on the operation of Common Bio-Medical Waste Treatment Facility (CBWTF) named as M/s. Rainbow Industries (Respondent-4), Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District, Andhra Pradesh. Further the same was renumbered as O.A No 118 of 2025 (SZ) vide order dated 08.07.2025. The applicant has alleged that there are violations of CBWTF Rules & Regulations by M/s. Rainbow Industries, located at Pathakunkam (V), Laveru (M), Srikakulam District.

2. It is submitted that the Hon'ble NGT passed an order dated 28.05.2025 in the aforesaid OA No. 207 of 2025 and directed the following:

“In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Andhra Pradesh Pollution Control Board (APPCB) and District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned

project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by Respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.”

3. In compliance with the aforesaid Hon'ble NGT order dated 28.05.2025 (Annexure-1), a committee was constituted with the following members:
 - i. Smt. Sowmya D, Scientist-E, CPCB, Chennai
 - ii. Sri. A. Narendra Babu, Senior Environmental Engineer, APPCB, Vijayawada, AP
 - iii. Sri. M. Venkateshwara Rao, District Revenue Officer, Srikakulam District, AP.

4. Accordingly, the Joint committee has inspected the CBWTF on 02.07.2025 and submitted Joint inspection report to Hon'ble NGT (SZ) on 21.08.2025. (Annexure-2).

5. The Salient observations made by the Joint committee are as follows:
 - i. The CBWTF is collecting & disposing 792.89 kg/day of segregated bio-medical waste from the Health Care Facilities with a total bed strength of 13,274 beds including both bedded & non-bedded HCFs, located within 150 km radius in the districts of Srikakulam, Parvathi Puram-Manyam & Vijayanagaram which is within the authorized/installed capacity.

 - ii. The CBWTF has provision for storage of untreated Bio Medical Waste in the incinerator area. However, dedicated room for storage of color-

coded Bio Medical Waste is not provided. All the waste is segregated and stored in the same area.

- iii. The results of source emission monitoring carried out at the stack attached to the incinerator showed that parameters such as NO₂, HCl and Hg are within the prescribed emission standards. Particulate Matter (PM) concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm³ against the standard of 50 mg/Nm³. The combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.
 - iv. The dioxins and furans concentration monitored during performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm³ against the standard of 0.1 ng/Nm³ (at 11% O₂).
 - v. An average of 19.04 kg/day ash generated from the incinerators, along with residue from flue gas cleaning and ETP sludge are disposed in the TSDF facility operated by M/s. Coastal Waste Management, Parawada, through Andhra Pradesh Environmental Management Corporation Limited (APEMCL). The analysis results of incineration ash indicate that Loss of Ignition (LOI) on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5% and the percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.
6. Recommendations made by the Joint Committee:
- a) Dedicated room (with color-coded labeling) shall be provided for storage of segregated waste prior to treatment and disposal.

- b) The CBWTF shall ensure disposal of blue category of BMW i.e treated waste glasses bottles only through the authorized recyclers.
 - c) The CBWTF shall ensure concentration of Particulate Matter (PM), dioxins and furans in the source emissions and combustion efficiency in incinerator comply with the prescribed standards.
7. In this regard, the APPCB (Respondent-3) has issued show cause notice vide dt. 08.09.2025 (Annexure-4) to the CBWTF on the following non-compliances observed by the Joint Committee:
- a) The CPCB (Respondent-2), vide its Ir dt.10.10.2023 & 12.12.2024, advised to consider BM Waste generation per bed/day as 277 gm. Considering the advice, the BM Waste generation in the coverage area of the CBWTF is about 3676.89 kg/day (i.e., 13274*277gm /bed /day), whereas the said CBWTF is collecting only 792.89 kg/day of Bio Medical waste thus not covering all the HCFs daily.
 - b) Particulate Matter concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm³ against the standard of 50 mg/Nm³. The combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.
 - c) The dioxins and furans concentration monitored during performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm³ against the standard of 0.1 ng/Nm³ (at 11% O₂).
 - d) The monitoring facility such as ladder and platform provided at the stack is not as per the CPCB guidelines.
 - e) The Online Continuous Emission Monitoring System is installed at the stack attached to the incinerator to monitor the parameters viz. CO, CO₂, NO_x & PM and it is connected to the CPCB and APPCB servers. However, on the day of inspection, it was observed that the OCEMS was non-functional as it was under repair since 12th June, 2025.

- f) The analysis results of incineration ash indicate that Loss of Ignition (LOI) on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5% and the percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.
8. The reply for the show cause notice vide dt. 08.09.2025 from the said CBWTF is awaited.
- 9. It is further submitted that, APPCB (Respondent-3) has taken action on the CBWTF (Respondent-4) for the non-compliances observed from 2014 to 2024, that are furnished below:**
- a) The APPCB has monitored the compliance of combined CTO, HWA & BMWA orders and issued directions to the CBWTF for the non-compliance of Consent order conditions and APPCB directions vide dt.05.03.2014, 21.06.2016 & 08.02.2017. Further, the APPCB has issued directions for stoppage of operations vide dt.07.12.2017 and subsequently revoked the same vide dt.15.12.2017.
- b) Further, the APPCB has issued closure order to the said CBWTF vide orders dt.26.10.2018 & dt.14.11.2019 for non-compliances and violations observed. Subsequently revoked the closure orders vide dt.11.02.2019 & 13.05.2021 respectively with certain conditions to comply with.
- c) The APPCB Officials inspected the said CBWTF on 08.09.2023 & 19.09.2023 and observed several non-compliances of CTO, HWA&BMW Authorization vide report dt.25.09.2023. Subsequently, the issue was placed in the EAC (Task Force) committee dt: 21.11.2023,

and the committee noted that the track record of the said CBWTF in managing the Bio Medical Waste was not satisfactory, as evident from the directions and closure orders issued multiple times for non-compliances of CTO, HWA & BMWA order conditions thereby affecting the overall scientific management of Bio Medical Waste in the Jurisdiction of the said CBWTF. Further, the EAC (Task Force) committee issued the following directions vide dt.04.12.2023:

- i. The EAC (Task Force) committee of APPCB, recommended to limit the Jurisdiction of M/s Rainbow Industries Pvt. Ltd only to Erstwhile Srikakulam District keeping in view of the safe and scientific disposal of Bio medical waste, effective from 31.12.2023. The CTO order was amended accordingly.
- ii. Levying Environmental Compensation for violations to the M/s Rainbow Industries Pvt. Ltd, recorded by the APPCB.

d) Based on the directions of EAC (Task Force) committee of APPCB, the following action was initiated by the APPCB:

- i. APPCB amended the CTO, HWA and BMW Authorization on 06.12.2023, restricting the jurisdiction of M/s. Rainbow Industries Pvt. Ltd. to erstwhile Srikakulam District. Aggrieved, the said CBWTF filed W.P. No. 32982 of 2023, which was disposed by the Hon'ble High Court on 29.12.2023 granting liberty to avail the statutory appeal. Pursuant thereto, the Appellate Authority, by order dated 04.04.2024, kept the amendment order in abeyance issued to the said CBWTF and directed APPCB to issue notice and pass a speaking order. Accordingly, APPCB kept the amendment order in abeyance on 23.04.2024 and issued a notice to the said CBWTF on 24.04.2024 proposing restriction of jurisdiction due to continuous non-compliances with the BMW Rules, 2016 and CPCB guidelines.

- ii. Further the APPCB, vide dt.05.08.2025 (Annexure-3) issued show cause notice to M/s Rainbow Industries for levy of Environmental compensation of Rs.30,90,000/- for the continuous Non compliances and violations observed by the APPCB vide report dt.06.11.2024.
- e) Further, it is submitted that, the APPCB has conducted the Gap Analysis Study and prepared Action Plan for development of new CBWTFs as per the Bio Medical Rules, 2016 & Guidelines issued by CPCB. Based on the Gap Analysis study, a second CBWTF would be permitted to cover parts of Srikakulam & Vijayanagaram districts to improve the Bio Medical Waste Management Rules, 2016.



MEMBER SECRETARY,
AP Pollution Control Board,
Vijayawada.

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

Item No. 02

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 207/2025

K Vijay Laxmi and Ors.

Applicants

Versus

State of Andhra Pradesh & Ors.

Respondents

Date of hearing: 28.05.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the Applicants.

ORDER

1. K Vijay Laxmi and others have sent the present letter petition dated 17.05.2024 to this Tribunal, which has been treated and registered as O.A. No. 207/2025 for exercise of suo motu jurisdiction.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

“ Sub: Violation of CBMWTF Rules & Regulations by M/s Rainbow Industries Srikakulam-Reg

X X X X

With reference to the above subject and above cited firm Namely M/s. RAINBOW INDUSTRIES, Located at PathaKunkam (V), Laveru (M), Srikakulam District, running with 100kg/hr. capacity Bio Medical Waste Treatment Plant. This plant collecting waste from 2 Districts (Srikakulam & Vizianagaram). Nearly they are collecting 3-4 Tons of Bio Medical waste every day from both districts (Srikakulam & Vizianagaram). Due to low capacity of the plant they are unable to maintain / Run Plant in scientific / Systematic way. Bio Medical waste was not burning in-time & Waste was not storing in scientific method / systematic method and BMW waste was spreading / Spilling inside the plant area and few of the BMW waste material was throwing / Spreading

outside of the plant also, they are contaminated the cultivation lands & Environment with this BMW Waste, due to this contamination causes severe Environmental challenges & health issues to the public residing nearby villages.

APPCB conducted several inspections, Meetings and given so many Notices, Directions, Show cause notices, Closure orders (Copies Attached) to the above cited firm towards closing of the firm from past so many years. No further action was taken against the firm and they are (Rainbow Industries) managing with local / Higher authorities and revoking the orders from past so many years.

They are (Rainbow Industries) threatening surrounding villagers not to complain against the firm and managing with local authorities support towards running the plant. Hence, we are requesting your goodselves, please take necessary action against this firm and help us to survive in our villages in healthy condition in future.”

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Andhra Pradesh through District Collector/District Magistrate, Srikakulam; (2) Central Pollution Control Board through its Member Secretary, (3) Andhra Pradesh Pollution Control Board through its Member Secretary and (4) M/s. Rainbow Industries, Located at Village PathaKunkam, Mandal Laveru, District Srikakulam who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within two months.

5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and

District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

7. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 08.07.2025 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.

9. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, APPCB and District Collector/District Magistrate, Srikakulam by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 28th, 2025

Original Application No. 207/2025/AB

JOINT COMMITTEE REPORT SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE IN OA. NO. 118 OF 2025 (SZ) EARLIER OA NO. 207 OF 2025 (PB) IN THE MATTER "K VIJAY LAXMI AND OTHERS VERSUS STATE OF ANDHRA PRADESH AND OTHERS" IN COMPLIANCE TO THE ORDER DATED 28.05.2025

1.0 Background

Grievance in the O.A) No. 207 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on letter petition dated 17.05.2024 received from Sri K Vijay Laxmi and Ors. vs State of Andhra Pradesh & Ors. Further the same was renumbered as O.A No 118 of 2025 (SZ) vide order dated 08.07.2025 is about operation of Common Bio-Medical Waste Treatment Facility (CBWTF) named as M/s. Rainbow Industries, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District, Andhra Pradesh. The applicant has alleged that:

“Violation of CBMWTF Rules & Regulations by M/s. RAINBOW INDUSTRIES, located at PathaKunkam (V), Laveru (M), Srikakulam District, running with 100 kg/hr capacity Bio Medical Waste Treatment Facility:

- *This plant collecting waste from 2 Districts (Srikakulam & Vizianagaram). Nearly they are collecting 3-4 Tons of Bio Medical waste every day from both districts (Srikakulam & Vizianagaram). Due to low capacity of the plant they are unable to maintain / Run Plant in scientific / Systematic way. Bio Medical waste was not burning in-time & Waste was not storing in scientific method / systematic method and BMW waste was spreading / Spilling inside the plant area and few of the BMW waste material was throwing / Spreading outside of the plant also, they are contaminated the cultivation lands & Environment with this BMW Waste, due to this contamination causes severe Environmental challenges & health issues to the public residing nearby villages.*
- *APPCB conducted several inspections, Meetings and given so many Notices, Directions, show cause notices, Closure orders (Copies Attached) to the above cited firm towards closing of the firm from past so many years. No further action was taken against the firm and they are (Rainbow Industries) managing with local / Higher authorities and revoking the orders from past so many years.*

- *They are (Rainbow Industries) threatening surrounding villagers not to complain against the firm and managing with local authorities support towards running the plant. Hence, we are requesting your good selves, please take necessary action against this firm and help us to survive in our villages in healthy condition in future.”*

The Hon’ble NGT passed an order dated 28.05.2025 in the aforesaid OA No. 207 of 2025 and directed the following:

“In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Andhra Pradesh Pollution Control Board (APPCB) and District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.”

The copy of Hon’ble NGT order dated 28.05.2025 is enclosed as **Annexure-1**.

2.0 Constitution of the Joint Committee

In compliance with the aforesaid Hon’ble NGT order dated 28.05.2025, the CPCB has communicated the nomination of Smt. Sowmya D, Scientist-E, to represent CPCB as member of the Committee vide letter dated 06.06.2025 and the Senior Environmental Engineer (Sri A. Narendra Babu), Andhra Pradesh Pollution Control Board (APPCB), Bio Medical Section, Head Office, Vijayawada was nominated as member and Nodal Officer to represent APPCB in the Joint Committee. Further, the District Collector, Srikakulam has nominated the District Revenue Officer, Srikakulam for the Joint Committee.

3.0 Site visit and inspection by the Joint Committee

The Joint Committee visited and inspected the aforesaid Common Bio-medical Waste Treatment and disposal Facility (CBWTF) i.e. M/s. Rainbow Industries, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District on 02/07/2025. The following committee members were present during the inspection:

1. Smt. Sowmya D, Scientist-E, CPCB, Chennai
2. Sri. A. Narendra Babu, Senior Environmental Engineer, APPCB, Vijayawada, AP
3. Sri. M. Venkateshwara Rao, District Revenue Officer, Srikakulam District, AP

Also Smt. B. Karuna Sri, Regional Officer, APPCB, Srikakulam was present during the Joint Committee inspection. Shri T. Anil Kumar – Managing Director of the CBWTF was accompanied the Joint Committee during the inspection and provided background information about the CBWTF, treatment process and environmental management system installed.

During the inspection, the Joint Committee inspected the CBWTF, surrounding area and verified documents maintained by the facility, Online Continuous Emission Monitoring System (OCEMS) data, allegations made in letter petition dated 17.05.2024 and preliminary information provided by APPCB. On the day of inspection, APPCB carried out source emission monitoring, analysis of wastewater and ash samples and furnished the analysis report.

4.0 About M/s. Rainbow Industries Pvt. Ltd.

M/s. Rainbow Industries Pvt. Ltd., located at Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District is engaged in collection and treatment of bio-medical waste from the districts of Srikakulam, Parvathi Puram-Manyam and Vijayanagaram. The facility commenced operations on 09.08.2012. The geographical location of the facility is shown in **Image 1**.



Image 1: Geographical location of the facility

The CBWTF is spread-over an area of 1.05 acres. Of this, 0.45 acres is the built-up area, which accommodates incineration unit, autoclaving section, Effluent Treatment Plant (ETP), storage areas for both bio-medical waste and incineration ash. The remaining 0.6 acres is open area earmarked for vehicle parking and washing facility, storage of treated recyclable plastic waste (red category waste) and ancillary facilities i.e. DG set, security cabin and rest room for workers. The area allocation for the various process sections within the facility is summarized below in **Table 1**.

Table 1: Area Allocation for various Process Sections

S.No	Facility	Approximate area (m ²)
1.	Incineration & Biomedical waste collection area	180
2.	Autoclaving including shredder	20
3.	ETP	20
4.	Ash storage	20
5.	Storage area of bio-medical waste	60

5.0 Status of consents issued by APPCB

The facility was established in the year 2010 and therefore, as per the provisions of EIA Notification, 2006, Environmental Clearance (EC) is not applicable. The facility was granted Consent For Establishment (CFE) by APPCB on 23.04.2010. Subsequently, Consent For Operation (CFO), Hazardous Waste Authorization (HWA) and Bio-Medical Waste (BMW) Authorization was issued by APPCB on 25.03.2022 with validity upto

31.01.2027, to operate the facility for collection, reception, transport and disposal of biomedical waste (COVID & Non- COVID) generated from the Health Care Establishments located in erstwhile Srikakulam & Vizianagaram districts, in accordance with the Bio-Medical Waste (Management & Handling) Rules, 2016 & its amendments. A copy of the CFO is enclosed as **Annexure - 2**.

6.0 Observations of Joint Committee:

The observations and findings of the Joint Committee based on the inspection of the facility and surrounding area, verification of the documents and records maintained by the facility, OCEMS data, records and analysis reports furnished by APPCB are as follow:

6.1 Location of CBWTF

The CBWTF is surrounded by agriculture land and the nearest habitat/village is located at a distance of 1.12 kms. The location of the facility and surrounding area are shown in Image 2. During the inspection it is observed that biomedical waste processed in the facility and no waste was disposed outside the facility or in the surrounding agriculture land.



Image 2: Geographical location of the facility and surrounding area

6.2 Area Covered and Collection of Bio-medical Waste (BMW)

The CBWTF collects bio-medical waste that is segregated as per the Schedule I of Bio-medical Waste Management Rules, 2016 from the Health Care Facilities (HCFs) with a total bed strength of 13,274 beds including both bedded and non-bedded HCFs, located within 150 km radius in the districts of Srikakulam, Parvathi Puram-Manyam and Vijayanagaram. The details of the bedded and non-bedded HCFs covered by the CBWTF are presented in **Table 2**.

The cost charged to the HCFs is as per APPCB circular dated 01.02.2022, a copy of the circular is enclosed as **Annexure -3**.

Table 2: District-wise Bed Strength of Health Care Facilities (HCFs) covered by the facility

S. No.	Name of the District	Bed strength from bedded HCFs	Bed strength from Non bedded HCFs	Total bed strength (bedded & non bedded)
1.	Srikakulam	5592	380	5975
2.	Parvathipuram -Manyam	1392	93	1485
3.	Vijayanagaram	5382	432	5814
Grand Total		12366	905	13, 274

6.1.1 Quantity and category-wise collection of BMW

As per records, the average daily quantity of BMW collected from the total 13,274 beds (bedded and non-bedded HCFs) is 792.89 kg/day and the same quantity is disposed. The category-wise daily quantities of bio-medical waste collected from the member HCFs are presented in **Table 3**. A copy of the daily records submitted by the CBWTF is enclosed as **Annexure-4**.

Table 3: Category-wise Bio-Medical Waste Collection and disposal by CBWTF and Authorized/installed capacity

S. No	Category	Monthly Average (kg/month) (Apr-Jun, 2025)	Daily Average (kg/day) (Apr-Jun, 2025)	Daily Average (kg/day) as per Annual Returns, 2024	Authorized/Installed capacity (kg/day)
I	Incinerable Waste				
1.	Yellow	20028.95	667.72	701.29	1,800

			(84.2% of total Biomedical waste generated)	(84.1 % of total Biomedical waste generated)	
II	Non-incinerable Waste				
2.	Red	3485.38	116.17	126.55	1,800
3.	White	139.32	4.58	2.724	6
4.	Blue	140.46	4.68	2.801	16.67
	Total	23,794.11	792.89	833.365	-

From the above table, it can be inferred that the CBWTF is collecting and treating BMW within the authorized quantity.

6.1.2 Registration of HCFs

The CBWTF is providing registration certificates to all its registered HCFs. These certificates contain- HCF membership certificate number, validity period, name and designation of the authorized person of the registered HCF, registration details under the Nursing Home Act, information related to renewal of Consent to Operate (CTO) etc. A copy of one such registration certificate issued by the CBWTF is enclosed as **Annexure-5**.

6.3 Transportation

The CBWTF has a total of six (06) GPS fitted vehicles (5 in operation + 1 standby) for collection and transportation of Biomedical waste from member HCFs. The capacity of each vehicle varies from 1.00 to 1.5 MT. The CBWTF is following colour code system for the vehicles as per CPCB guidelines and are registered with the APPCB Bio-medical App.

6.4 Storage

The CBWTF has provision for storage of untreated Biomedical waste next to incinerator area. However, separate room (or) labeling, for storage of color-coded waste is not provided. All the waste are segregated and stored in the same area.

6.5 Treatment Facilities

The existing treatment processes of the CBWTF are incineration, autoclaving, disinfection, shredder, waste sharp pit and ETP. The details of various treatment units are depicted in the **Table 4**.

Table 4: Details of treatment units

S. No.	Treatment unit	Designed capacity	Hours of operation
1.	Autoclave	100 Lt.	18 (1 hr each cycle, 18 cycles)
2.	Disinfection chamber (RCC tank)	1 KLD	Batch based on availability of material
3.	Twin chamber incinerator	100 Kg/hr	20 hr
4.	Shredder	100 Kg/hr	3-4 hrs
5.	ETP	6 KLD	-

6.4.1 Incinerator

The CBWTF has a double chamber incinerator with a capacity of 100 kg/hr (1,800 kg/day, considering 90% of installed capacity & 20 hours of operation as per CPCB guidelines for CBWTFs dated 12.04.2025) to treat the average collected quantity of yellow (incinerable) category waste, which is approximately 667.72 kg/day.

As per the records of temperature available in online RTDMS portal, the temperature maintained in the primary chamber ranges from 809°C to 1050°C and in the secondary chamber from 1061°C to 1159°C. During inspection it was observed that the operational temperature of the primary chamber was 890 °C and the secondary chamber was 1315 °C.

The APCCB conducted Gap Analysis Study of biomedical waste generated in Andhra Pradesh State during 2022-24. As part of the study, performance evaluation of CBWTF was carried out through M/s Bharat Institute of Higher Education and Research and Unwind Learning Labs. The measured dioxins and furans concentration in the facility during performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm³ against the standard of 0.1 ng/Nm³ (at 11% O₂).

During the performance evaluation, the operator of the CBWTF furnished a certificate from the manufacturer regarding 2 seconds residence time in the secondary combustion chamber. The residence time of 2 seconds was not verified physically during the study.

6.4.2 Autoclave

The CBWTF has provided an autoclave with a capacity of 100 litres per hour with one (1) cycle per hour (25-30 Kg/cycle) to treat red (autoclavable) category waste. Approximately 3257 to 3795 kg/month (average 117 kg/day) of red category waste is autoclaved and it is less than the authorized quantity of 54,000 Kg/month. The CBWTF is executing spore testing of the autoclave every fortnightly by third party.

6.4.3 Shredder

The treated red category of BMW is shredded in a shredder of capacity 100 Kg/hr. The shredded plastic waste is disposed to APPCB authorized plastic recyclers i.e. M/s Bharath Enterprises, Hyderabad for recycling. Copies of MoU with the recycler were made available during inspection.

Details on disposal records of treated red category of BMW (i.e. shredded plastic waste) from April to June 2025 are provided in the **Table 5**. Copies of the sales invoices with respect to the disposal of shredded plastic waste are enclosed as **Annexure-6**.

Table 5: Disposal Records of Treated Red Category of BMW (Shredded Plastic Waste)

Month	Quantity disposed (kg/month)
April, 2025	1314.5
May, 2025	1347
June, 2025	1567

6.4.4 Disinfection (White Category BMW)

The CBWTF has a disinfection chamber of 1 KLD capacity. Waste sharps (White category of BMW) are disinfected with 1% sodium hypochlorite solution followed by autoclaving and disposed in a concrete waste sharp pit within the CBWTF premises. The facility has six (06) sharp pits, each with a capacity of 200 kg, designated for the disposal of waste sharps.

6.4.5 Blue Category BMW

The Blue (glass waste) category of BMW along with plastic waste (autoclaved Red waste) is disposed to APPCB authorized plastic recyclers i.e. M/s Bharath Enterprises, Hyderabad. Copies of the sales invoices with respect to the disposal of glass waste along with shredded plastic waste are enclosed as **Annexure-6**.

6.5 Air Pollution Control

The stack attached to the incinerator is equipped with a wet scrubber as an air pollution control device. The monitoring facility such as ladder and platform provided at the stack is not as per CPCB guidelines.

6.6 OCEMS facility

The CBWTF has installed an Online Continuous Emission Monitoring System at the stack attached to the incinerator to monitor the parameters viz. CO, CO₂, NO_x & PM and it is connected to the CPCB and APPCB servers. However, on the day of inspection, it was observed that the OCEMS was non-functional as it was under repair.

The following OCEMS data was recorded on the CPCB portal for the period from April – June 2025.

- i. Temperature at Primary and Secondary chamber

Table 6: Temperature Data Recorded at Primary and Secondary Chambers (April – June 2025)

Sl. No.	Chamber	Minimum temperature (°C)	Maximum temperature (°C)	Average Temperature (°C)
1.	Primary Chamber	810	1050	935
2.	Secondary Chamber	1061	1159	1124

- i. Parameters at the stack attached to the incinerator

Table 7: Stack Emission Parameters Monitored by OCEMS (April – June 2025)

Sl. No.	Parameters	Minimum	Maximum	Average
1.	CO ₂ (%)	4.8	6.9	5.9
2.	CO (mg/Nm ³)	9	27.5	19.84

3.	HCL (mg/Nm ³)	24	30	27.52
4.	NO _x (mg/Nm ³)	52	99	71.70
5.	PM (mg/Nm ³)	23.4	39.5	30.74

6.7 Source emission results

During the inspection, the APPCB carried-out source emission monitoring of the stack attached to the incinerator for various parameters viz. PM, NO₂, HCl, Hg, O₂, CO₂, CO, etc., and the monitoring results are tabulated in **Table 8**. A copy of the monitoring reports is enclosed as **Annexure-7**.

Table 8: Source emission monitoring results of the stack attached to incinerator

Parameters	Unit	Date of monitoring (02.07.2025)	
		Results	APPCB prescribed standards (Limiting concentration in mg/ Nm ³ unless stated)
Particulate Matter (PM)	mg/Nm ³	65.0	50
Nitrogen dioxide (NO ₂)	mg/Nm ³	179.9	400
HCl	mg/Nm ³	9.12	50
Hg	mg/Nm ³	0.0001	0.05
Carbon dioxide (CO ₂)	%	2.37	--
Carbon monoxide (CO)	ppm	367	--
Combustion Efficiency	%	98.5	99.00
Oxygen (O ₂)	%	17.86	--

From the above results, it can be inferred that the Particulate Matter (PM) concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm³ against the standard of 50 mg/Nm³. Additionally, the combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.

6.8 Water use and Effluent management

6.8.1 Source of water

The source of water for the CBWTF is groundwater. As per the records, the total water requirement is about 11 KLD, which includes 2.0 KLD as makeup water and 3 KLD as re-circulated water for the autoclave.

6.8.2 Effluent Treatment Plant (ETP)

The CBWTF has ETP with a reported design capacity of 6 KLD, whereas average effluent generation from various CBWTF activities such as floor washing, vehicle washing and wet scrubber is about 3 KLD. The ETP comprises of primary collection tank, oil & grease trap, aeration tank with blower, settlement tank, sand filter and sludge drying bed. Treated effluent is recycled in wet scrubber and excess is utilized for gardening in the premises of the facility. Flow meters are installed at both the inlet and outlet of the ETP and flow meter readings records are properly maintained.

6.8.3 Wastewater analysis

During the inspection, grab samples were collected from the ETP inlet, outlet and Scrubber outlet. These samples were analysed at the APPCB Zonal Laboratory. The results are presented in **Table 9**.

Table 9: Analysis results of wastewater samples

Parameter	Date of monitoring (02.07.2025)			APPCB Prescribed standards
	Scrubber Outlet	ETP Inlet	ETP outlet	
pH	< 2	3.27	7.02	6.5-9.0
Suspended solids	248	177	42	100mg/l
Total Dissolved Solids	16896	7640	972	--
Chemical Oxygen Demand (COD)	1040	848	36	250 mg/l
Biochemical Oxygen Demand (BOD)	372	212	12	30 mg/l
Oil and grease	< 1.0	< 1.0	< 1.0	10 mg/l

It is observed from the above wastewater analysis results that the effluent samples comply with the prescribed standards of APPCB.

6.9 Incineration ash disposal

The ash generated from the incinerators, along with residue from flue gas cleaning and ETP sludge, is disposed to the TSDF facility operated by M/s. Coastal Waste Management, Parawada, through APEMCL.

As per the manifest records for the period April to June 2025, a total of 17.14 MT of incineration ash was disposed, which averages to 19.04 kg/day, against the consented quantity of 60 kg/day. A copy of the manifest records for incineration ash disposal is provided at **Annexure-8**.

6.10 Incineration ash analysis

During the inspection, APPCB collected a sample of incineration ash for analysis. The sample was analysed at the APPCB Zonal Laboratory and the results are presented in **Table 10**.

Table 10: Analysis results of incineration ash

S. No.	Parameter	Units	Results	Standard
1.	Physical state	--	Solid	--
2.	pH (1:5 ratio)	--	11.32	--
3.	Electrical Conductivity (1:5 Ratio)	µS/cm	55800	--
4.	Loss on Ignition (LOI) (on dry basis)	%	19.97	< 5%
5.	Loss on Drying (LOD)	%	20.26	--
6.	% Organic Carbon	%	3.72	< 3%

The analysis results of incineration ash indicate that:

- i. The LOI on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5%.
- ii. The percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.

6.11 Record maintenance

The CBWTF has not maintained a logbook to record various operational parameters for the incinerator, autoclave, and disinfection units.

i. Incinerator

Online monitoring of time of operation and temperatures of the primary and secondary chambers are maintained. Physical records such as total waste feed, time of operation, primary combustion temperature, secondary combustion temperature, water pressure of the venturi and pH of the scrubber were not recorded in a logbook.

ii. Autoclave

Time of operation, temperature, and pressure are automatically recorded in a data logger. However, physical records of the quantity of waste fed per cycle are not maintained.

iii. Disinfection Unit

Records related to the total waste feed and the quantity of sodium hypochlorite solution used were not maintained.

While category-wise waste collection records are properly maintained, no physical records or logbooks are available for tracking the operational parameters of the treatment equipment.

6.12 Power consumption

The CBWTF has installed a dedicated energy meter for monitoring power consumption across all processes, including the incinerator, autoclave, and Effluent Treatment Plant (ETP). Based on the data provided for the period April to June 2025, the monthly electricity consumption is presented in **Table 11**.

Table 11: Monthly power consumption (Incinerator)

Month	Electricity consumption, units (kWh/month)
April, 2025	5037
May, 2025	5247
June, 2025	6570

6.13 Occupational Health and Safety

It is informed that there are twenty (20) workers engaged in the handling of BMW at the facility. All workers are provided with Personal Protective Equipment (PPE) kits (gum boots, gloves and masks) to ensure their safety during operations. Medical check-ups are conducted once every six months, and all workers have been vaccinated against Hepatitis-B and Tetanus as part of occupational health and safety measures.

7.0 Conclusions

1. The CBWTF is engaged in collection and treatment of bio-medical waste from the districts of Srikakulam, Parvathi Puram-Manyam and Vijayanagaram. It is operating with valid Consent for Operation, Hazardous Waste Authorization and Bio-Medical Waste Authorization issued by APPCB having validity upto 31.01.2027.

2. The CBWTF has installed twin chamber incinerator of capacity 100 kg/hr (1,800 kg/day), autoclave, disinfection chamber, shredder and waste sharp pit for disposal of biomedical waste.
3. The CBWTF is surrounded by agriculture land and the nearest habitat/village is located at a distance of 1.12 kms. The biomedical waste collected is processed within the facility and no waste was disposed outside the facility or in the surrounding agriculture land.
4. The CBWTF collects and disposes 792.89 kg/day of segregated bio-medical waste from the Health Care Facilities with a total bed strength of 13,274 beds including both bedded and non-bedded HCFs, located within 150 km radius in the districts of Srikakulam, Parvathi Puram-Manyam and Vijayanagaram. The total quantity of biomedical waste (792.89 kg/day) collected and treated is within the authorized/installed capacity.
5. The CBWTF has provided registration certificates to all its registered HCFs.
6. The CBWTF has a total of six (06) GPS fitted vehicles of capacity 1.00 to 1.5 MT each for collection and transportation of Biomedical waste from member HCFs and are registered with the APPCB Bio-medical App.
7. The CBWTF has provision for storage of untreated Biomedical waste next to incinerator area. However, separate room (or) labeling, for storage of color-coded waste is not provided. All the waste are segregated and stored in the same area.
8. An average 667.72 kg/day yellow category waste of BMW collected is incinerated in double chamber incinerator with a capacity of 100 kg/hr (1,800 kg/day). The temperature maintained in the primary chamber ranges from 809°C to 1050°C and in the secondary chamber from 1061°C to 1159°C. the operator of the CBWTF furnished a certificate from the manufacturer regarding 2 seconds residence time in the secondary combustion chamber.

9. An average 117 kg/day of red category waste of BMW collected is autoclaved in autoclave with an installed capacity of 100 litres per hour (25-30 Kg/cycle (hr)). The spore testing of the autoclave is conducted every fortnightly by third party. The treated red category waste is shredded in a shredder of capacity 100 Kg/hr. The shredded plastic waste is disposed to APPCB authorized plastic recyclers.
10. Waste sharps (white category of BMW) are disinfected with 1% sodium hypochlorite solution in a disinfection chamber of 1 KLD capacity followed by autoclaving and disposed in six (06) concrete waste sharp pit each with a capacity of 200 kg within the CBWTF premises.
11. The Blue (glass waste) category of BMW along with plastic waste (autoclaved Red waste) is disposed to APPCB authorized plastic recyclers i.e. M/s Bharath Enterprises, Hyderabad.
12. The wet scrubber is installed at the incinerator as an air pollution control device. The wastewater from wet scrubber is treated in the ETP.
13. The results of source emission monitoring carried out at the stack attached to the incinerator shows that parameters such as NO₂, HCl and Hg are within the prescribed emission standards. Particulate Matter concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm³ against the standard of 50 mg/Nm³. The combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.
14. The dioxins and furans concentration monitored during performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm³ against the standard of 0.1 ng/Nm³ (at 11% O₂).
15. The monitoring facility such as ladder and platform provided at the stack is not as per CPCB guidelines.
16. The Online Continuous Emission Monitoring System is installed at the stack attached to the incinerator to monitor the parameters viz. CO, CO₂, NO_x & PM and it is

connected to the CPCB and APPCB servers. However, on the day of inspection, it was observed that the OCEMS was non-functional as it was under repair since 12th June, 2025.

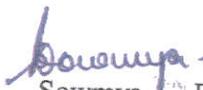
17. An averages 3 KLD of effluent generation from floor washing, vehicle washing and wet scrubber are treated in the ETP of capacity 6 KLD comprises of primary collection tank, oil & grease trap, aeration tank, settlement tank, secondary collect tank and sludge drying bed. The analysis of samples collected at outlet of ETP shows that the parameters are complying with the prescribed effluent discharge standards.
18. An averages 19.04 kg/day ash generated from the incinerators, along with residue from flue gas cleaning and ETP sludge are disposed to the TSDF facility operated by M/s. Coastal Waste Management, Parawada, through APEMCL. The analysis results of incineration ash indicate that LOI on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5% and the percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.
19. The online monitoring records of time of operation and temperatures of the primary and secondary chambers in incinerator are maintained. Time of operation, temperature and pressure at autoclave are automatically recorded in a data logger. The records of operation of incinerator such as total waste feed, time of operation, water pressure of the venturi and pH of the scrubber, quantity of waste fed per cycle in autoclave, details of disinfection were not maintained in a log books.

8.0 Recommendations

Based on the observations following measures are recommended for implementation at M/s. Rainbow Industries, Srikakulam:

1. Separate room with color-coded labeling shall be provided for storage of segregated waste prior to treatment and disposal.
2. The CBWTF shall ensure disposal of blue category of BMW i.e treated waste glasses bottles only through the authorized recyclers.

3. The CBWTF shall ensure concentration of particulate matter, dioxins and furans in the source emissions and combustion efficiency in incinerator comply with the prescribed standards.
4. The CBWTF shall provide the monitoring facility such as ladder and platform at the stack attached to incinerator as per CPCB guidelines.
5. The CBWTF shall ensure calibration and functioning of Online Continuous Emission Monitoring System installed at the stack attached to the incinerator and data is continuously transferred to APPCB and CPCB RTDMS portals.
6. The CBWTF shall maintain records of operation of incinerator such as total waste feed, duration of operation, water pressure of the venturi and pH of the scrubber, quantity of waste fed per cycle in autoclave and details of disinfection.


Smt. Sowmya D,
Scientist 'E', CPCB,
Regional Directorate,
Chennai


Sri. A. Narendra Babu,
Senior Environmental
Engineer, APPCB,
Vijayawada, Andhra
Pradesh


Sri.M. Venkateshwara
Rao, District Revenue
Officer, Srikakulam
District, Andhra
Pradesh

PHOTOGRAPHS



BMW waste segregated and stored at the CBWTF



Incinerator



Conveyor belt to the incinerator

Autoclave

	
<p>Shredder</p>	<p>Sharps storage pit</p>
	
<p>Incineration ash storage area</p>	

	
<p>Stack connected to the incinerator</p>	<p>OCEMS (under repair) connected to the stack</p>
	
<p>Overview of the ETP</p>	<p>Oil & Grease Trap</p>
	
<p>Overview of the ETP</p>	<p>Aeration Tank</p>

outside of the plant also, they are contaminated the cultivation lands & Environment with this BMW Waste, due to this contamination causes severe Environmental challenges & health issues to the public residing nearby villages.

APPCB conducted several inspections, Meetings and given so many Notices, Directions, Show cause notices, Closure orders (Copies Attached) to the above cited firm towards closing of the firm from past so many years. No further action was taken against the firm and they are (Rainbow Industries) managing with local / Higher authorities and revoking the orders from past so many years.

They are (Rainbow Industries) threatening surrounding villagers not to complain against the firm and managing with local authorities support towards running the plant. Hence, we are requesting your goodselves, please take necessary action against this firm and help us to survive in our villages in healthy condition in future.”

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Andhra Pradesh through District Collector/District Magistrate, Srikakulam; (2) Central Pollution Control Board through its Member Secretary, (3) Andhra Pradesh Pollution Control Board through its Member Secretary and (4) M/s. Rainbow Industries, Located at Village PathaKunkam, Mandal Laveru, District Srikakulam who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4 requiring them to file their reply/response within two months.

5. In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and

District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

7. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 08.07.2025 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.

9. A copy of this order be sent to the Member Secretary, CPCB, Member Secretary, APPCB and District Collector/District Magistrate, Srikakulam by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 28th, 2025

Original Application No. 207/2025/AB



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada – 520 010
Phone. No.0866-2436200, Website: www.pcb.ap.gov.in

RED CATEGORY
Renewal of CONSENT, HW AUTHORIZATION AND BMW AUTHORISATION ORDER

Consent order No: APPCB/VSP/SKLM/CFO/HO/2009

25/03/2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016 and the rules and orders made there under and Authorisation under Rule 10 of the Bio-Medical Waste Management Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Rainbow Industries,
Sy.No.22/1, Patha Kunkam (V), Laveru (M),
Srikakulam District, Andhra Pradesh.
Email: rainbowindustries@rocketmail.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the Common Bio-medical Waste Treatment and disposal Facility to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlet for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Process & washings	3.0 KLD	Onland for gardening within the premises after treatment in ETP.
2.	Domestic Effluents	2.0 KLD	Septic tank followed by soak pit.

ii) Emission from chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
1.	Attached to HSD Incinerator of capacity 100 Kgs/hr	--
2.	Attached to 1 x 45 kVA DG set	--

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6(2)]:

M/s. Rainbow Industries, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District, Andhra Pradesh is hereby granted an authorization to operate a facility for collection, reception, transport and disposal of the following wastes with quantities as below:

• HAZARDOUS WASTES WITH DISPOSAL OPTION:

S. No	Name of the Hazardous waste	Stream	Quantity	Disposal Option
1.	Incineration ash	37.2 of Schedule - I	60 Kg/day	Shall be routed through M/s. APEMC to TSDF, Parawada.

2.	ETP Sludge	35.3 of Schedule - I	5.0 Kg/day	
3.	Waste oil	5.1 of Schedule – I	10 LPM	Shall be routed through M/s. APEMC to APPCB authorized re-processors /recyclers (as recyclable waste)
4.	Spent HCl	---	5.0 TPM	Sent to authorized agencies.

• **NON-HAZARDOUS WASTES WITH DISPOSAL OPTION:**

S. No	Name of the Hazardous waste	Quantity	Disposal Option
1.	Plastic waste collected from HCFs autoclaved and shredded	33 Kg/day	Shall be disposed to reprocessing units after disinfection in autoclave followed by shredding.
2.	Sharps	27 Kg/day	Shall be disposed to concrete pits onsite.

BMWM AUTHORISATION

(Rule 10 of the Bio-Medical Waste Management Rules, 2016)

M/s. Rainbow Industries is hereby granted an authorisation to operate a facility for collection, reception, storage, transport and disposal of biomedical waste on the premises situated at Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District, Andhra Pradesh.

This order is valid to collect, transport, treat and scientific disposal of Bio-medical Waste (COVID & Non- COVID) generated from the Health Care Establishments located in Srikakulam & Vizianagaram districts in accordance with the Bio-Medical Waste (Management & Handling) Rules, 2016 & its amendments, Guidelines for Common Bio-Medical Waste Treatment and Disposal Facility.

This order is subject to the provisions of ‘the Acts’ and ‘the Rules’ and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B C & D enclosed to this order.

This combined order of Consent, Hazardous Waste Authorization & Bio-medical Waste Authorization shall be valid for a period ending with the **31st January 2027**.

KANDAVALLI VENKATESWARA RAO, JCEE(KVR), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER3-APPCB

To
M/s. Rainbow Industries,
Sy.No.22/1, Patha Kunkam (V), Laveru (M),
Srikakulam District, Andhra Pradesh.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The Environmental Engineer, Regional Office, **Srikakulam** for information and necessary action.

SCHEDULE – A

1. Any up-set condition in any industrial plant / activity of the facility, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The facility should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The facility shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the activity, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The facility shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Authorization under Bio –medical Waste Management Rules, 2016 at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The facility should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
10. The facility shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
11. The facility may explore the possibility of tapping the solar energy for their energy requirements.

SCHEDULE - B

1. The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below:

Outlet	Parameter	Limiting Standards (mg/l except for pH)
1	PH	6.50 – 9.00
	Suspended Solids (at 103 – 105° C)	100
	Oil and Grease	10
	Chemical Oxygen Demand (COD)	250
	Biochemical Oxygen Demand (3 days at	30

	27°C)	
	Bio-assay test	90% survival of fish after 96 hours in 100% effluent.

2. The water consumption shall not exceed the quantities mentioned below:

S.No	Purpose	Quantity(KLD)
1.	Process & washings	3.0
2.	Domestic	3.0
3.	Autoclave	5.0 KLD (2.0 KLD makeup & 3 KLD re-circulated)

Separate meters with necessary pipe line shall be provided for assessing the quantity of water used for each of the purposes like Autoclave, Domestic, Truck washings etc.

3. The incinerator shall meet the following operating standards:

a. Combustion efficiency (CE) shall be at least 99.00%.

b. The Combustion efficiency is computed as follows:

$$C.E = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

c. The temperature of the primary chamber shall be 800± 50°C.

d. The secondary chamber gas residence time shall be at least 2 (two) seconds at 1050 + 50° C., with minimum 3% Oxygen in the stack gas.

4. The emissions from incinerator shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameters	Limiting concentration in mg Nm ³ unless stated
1	Particular matter	50
	Nitrogen Oxides NO and NO ₂ expressed asNO ₂	400
	HCl	50
	Total Dioxins and Furans	0.1ngTEQ/Nm ³ (at 11% O ₂)
	Hg and its compounds	0.05

5. There shall not be any manual handling during charging of bio-medical waste into the primary chamber of the incinerator. The waste shall be charged in bags at the supplier's recommended intervals through a conveyer & loading device ensuring no direct exposure of the operator to the furnace atmosphere. The device shall prevent leakage of hot flue gas & any backfire in the loading hopper / device. The waste shall be introduced on the hearth in such a way so as to prevent the heap formation. Suitable raking arrangement shall be provided for uniform spreading of waste on the hearth.

6. The waste shall be charged only after the required temperatures in the primary and secondary chambers are attained during the beginning of the operation of incinerator and the required temperatures shall be maintained in the chambers during operation.

7. The burners shall be interlocked with respective chamber temperatures and in case of any malfunction of the unit, the entire unit consisting of F.D. Fan, I.D. Fan and primary & secondary chamber burners will be stopped.

8. A skilled person shall be designated to operate and maintain the incinerator. The operator shall have adequate qualification in relevant subject and shall be trained & certified by the incinerator supplier in operation & maintenance of the incineration.

9. All the staff at the incinerator plant shall put on protective gears such as gumboots, gloves, glass etc. to avoid contact with the bio-medical wastes.

10. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants.

Chlorinated plastics shall not be incinerated.

11. Volatile organic compounds in ash shall not be more than 0.01%.
12. Toxic metals in incineration ash shall be limited within the regulatory quantities as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
13. Only low sulphur fuel like L.D.O/L.S.H.S/Diesel shall be used as fuel in the incinerator.
14. The facility shall provide graphic or computer recording devices to the incinerator which shall automatically and continuously monitor and record dates, time of the day, batch sequential number and operating parameters such as temperatures in both the chambers, CO, CO₂ and O₂ in gaseous emission throughout duration of incineration cycle.
15. A programmable logic control (PLC) based control system shall be maintained to the incinerator.
16. The facility shall make adequate arrangements for scrubbing the emissions from the incinerator for control of odour.
17. The autoclave shall be dedicated for the purposes of disinfecting and treating bio-medical waste. The medical waste shall be subjected to the required temperature, pressure and time as specified in Schedule – II of Bio-Medical Waste Management Rules, 2016.
18. The autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle. The applicant shall carry out Validation Test of autoclave (Spore Testing and Routine Test).
19. Data-logging to the Auto-clave with print out arrangements for temperature, pressure etc has to be provided.
20. The facility shall operate air pollution control equipments such as cyclone separator, high pressure venture scrubber, droplet separator attached to incinerator so as to comply with the BMW Rules, 2016 and its amendments.
21. The loading point of the disinfected recyclable waste shall be separated from the incoming material.
22. The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement. In case of shock loading (non-shreddable material in the hopper), there shall be a mechanism to automatically stop the shredder to avoid any emergency/accident.
23. The facility shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10 mm) - 100 mg/ m³; PM_{2.5} (Particulate Matter size less than 2.5 mm) - 60 mg/ m³; SO₂ - 80 mg/ m³; NO_x - 80 mg/m³, outside the factory premises at the periphery of the facility.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 shall be complied. Following standards prescribed for noise shall be complied.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

24. All activities like washing of vehicles, packing of shredded items, transferring or storage of any waste shall be done in the closed shed only.
25. The segregated rubber and plastic components, disposable syringes shall be disinfected before disposal.
26. The proponent shall provide and maintain a closed pipeline system for carrying the effluent from the generation point to the ETP in order to avoid the mixing with rainwater
27. The proponent shall maintain the records for all operations carried out at the CBMWTF.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING

HAZARDOUS WASTES]

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. The person authorised shall comply any other conditions as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The facility shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
11. The facility shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. The facility shall store Used / Waste Oil in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
13. The facility shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
14. The facility shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

SCHEDULE – D

[See Rule 8(4)]

(Authorization for operating Bio Medical Waste Treatment Facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder;
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority;
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the Prescribed Authority;
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization;
5. It is the duty of the authorized person to take prior permission of the Prescribed Authority to

close down the facility;

6. The authorized person shall collect Bio Medical Waste (BMW) from all hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, biological laboratories, blood banks etc that generate Bio Medical Waste located in Srikakulam & Vizianagaram districts authorized by the Board without fail;
7. The non- chlorinated colour coded bags/ containers of carrying Bio-medical waste shall be labeled according to Schedule – IV and also carry information prescribed in Schedule – I of Bio-medical Waste Management Rules, 2016 and its amendments;
8. The authorized person shall treat & dispose the bio-medical waste and in compliance with the standards prescribed in Schedule – II of Bio-Medical Waste Management Rules, 2016 and its amendments;
9. The facility shall take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time;
10. The facility shall ensure timely collection of bio-medical waste from the occupier as prescribed under these rules;
11. The facility shall establish bar coding and global positioning system for handling of bio-medical waste;
12. The facility shall inform the prescribed authority immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules;
13. The facility shall provide training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter;
14. The facility shall assist the HCFs in training conducted by them for bio-medical waste management;
15. The facility shall undertake appropriate medical examination at the time of induction and at least once in a year and immunise all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same;
16. The facility shall ensure occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment;
17. The facility shall report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to the prescribed authority and also along with the annual report;
18. The facility shall maintain a log book for each of its treatment equipment recording the weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation;
19. The facility shall allow occupier, who are giving waste for treatment to the operator, to see whether the treatment is carried out as per the rules;
20. The facility shall display details of authorisation, treatment, annual report etc on its web-site;
21. After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated bio-medical wastes such as plastics and glass, shall be given to recyclers having valid consent or authorisation or registration from the respective State Pollution Control Board or Pollution Control Committee;
22. The facility shall supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required;
23. Common bio-medical waste treatment and disposal facility shall ensure collection of biomedical waste on holidays also;
24. The facility shall maintain all record for operation of incineration, hydro or autoclaving;
25. Any person including an occupier or operator of a common bio medical waste treatment facility, intending to use new technologies for treatment of bio medical waste other than those listed in Schedule I shall request the Central Government for laying down the standards or

- operating parameters;
26. Every occupier shall phase out use of non-chlorinated plastic bags and the chlorinated plastic bags shall not be used for storing and transporting of bio-medical waste and the occupier or operator of a common bio-medical waste treatment facility shall not dispose of such plastics by incineration and the bags used for storing and transporting biomedical waste shall be in compliance with the Bureau of Indian Standards;
 27. The Occupier or Operator of a common bio-medical waste treatment facility shall maintain a record of recyclable wastes referred to in sub-rule (9) which are auctioned or sold and the same shall be submitted to the prescribed authority as part of its annual report. The record shall be open for inspection by the prescribed authorities;
 28. The handling and disposal of all the mercury waste and lead waste shall be in accordance with the respective rules and regulations;
 29. The operator of common bio-medical waste treatment facility shall transport the bio-medical waste from the premises of an occupier to any off-site bio-medical waste treatment facility only in the vehicles having label as provided in part 'A' of the Schedule IV along with necessary information as specified in part 'B' of the Schedule IV;
 30. The vehicles used for transportation of bio-medical waste shall comply with the conditions if any stipulated by the State Pollution Control Board or Pollution Control Committee in addition to the requirement contained in the Motor Vehicles Act, 1988 (59 of 1988), if any or the rules made there under for transportation of such infectious waste;
 31. Untreated human anatomical waste, animal anatomical waste, soiled waste and, biotechnology waste shall not be stored beyond a period of forty –eight hours;
 32. Every occupier or operator of common bio-medical waste treatment facility shall submit an annual report to the prescribed authority in Form-IV, on or before the 30th June of every year;
 33. Any person aggrieved by an order made by the prescribed authority under these rules may, within a period of thirty days from the date on which the order is communicated to him, prefer an appeal in Form V to the Secretary (Environment) of the State Government or Union territory administration;
 34. The occupier or operator of common bio-medical waste treatment facility shall be liable for action under section 5 and section 15 of the Act, in case of any violation;
 35. The facility shall comply with the standards mentioned in Schedule I & Schedule II of BMW Rules and amendments thereof;
 36. The facility shall submit Form –I in case of accidents occurred;
 37. The BMW shall not be mixed with other wastes;
 38. The authorized person shall not accept the non segregated waste from the HCFs and such incident shall be reported to Prescribed Authority as per BMW Rules;
 39. The facility shall comply with the following:
 - a. Bio-medical Waste Management Rules, 2016 and amendments thereof;
 - b. Hazardous Waste Management Rules, 2016 and amendments thereof;
 - c. Plastic Waste Management Rules, 2016 and amendments thereof;
 - d. Solid Waste Management Rules, 2016 and amendments thereof;
 - e. Construction & Demolition Waste Management Rules, 2016 and its amendments;
 - f. E-Waste Management Rules, 2016 and its amendments;
 - g. Noise Rules, 2000 and its amendments;
 - h. Guidelines for handling, treatment and disposal of waste generated during treatment/ Diagnosis/ Quarantine of COVID -19 patients issued by CPCB;
 - i. Guidelines for Bar Code System for Effective Management of Bio-medical Waste issued by CPCB;
 - j. Revised guidelines for Common Bio-medical Waste Treatment and Disposal Facility issued by CPCB;
 - k. Guidelines for Verification of Two Seconds Residence Time in Secondary Combustion Chamber of the Biomedical Waste Incinerator issued by CPCB;
 - l. Environmentally sound management of mercury waste generated from the health care facilities

issued by CPCB;

m. Guidelines for handling of biomedical waste for utilization issued by CPCB.

41. The person responsible for collection of bio-medical waste shall also carry a register with him to maintain the records such as name of the hospitals, the quantity and type of wastes handled, signature of the person from the hospital side, day and time of collection etc;
42. The bio-medical wastes collected in colored containers shall be transported to the CBWTF in a fully covered vehicle. The transport vehicles carrying BMW shall have separate compartments to maintain the segregation of wastes. The driver of the vehicle or the accompanied staff shall maintain necessary records while receiving and handing over the wastes;
43. The vehicle shall be labeled with the Bio-medical waste symbol (as per Schedule – IV of the rules) and should display the name, address and telephone number of Common Bio-medical Waste Treatment Facility. The rear side of the carrier shall have provision of full opening so that waste containers could be easily loaded and unloaded and also the carrier can be washed and disinfected easily;
44. Notwithstanding anything contained in the Motor Vehicles Act, 1988, or rules there under, untreated biomedical waste shall be transported only in such vehicles as may be authorized for the purpose by the competent authority as specified by the Government;
45. The authorized person shall maintain records related to collection, reception, storage, transportation, treatment, disposal and/or any form of handling of biomedical waste in accordance with the Bio-medical Rules and the revised guidelines for CBWTF;
46. The CBWTF shall develop greenbelt in the vacant land available within the premises;
47. When any accident occurs at the facility or any other site where bio-medical waste is handled or during transportation of such waste, the authorized person shall report the accident in Form III to the A.P. Pollution Control Board forthwith;
48. The Facility shall submit condition wise compliance of conditions stipulated in the CFO order and the BMW Authorization every month to the RO, Srikakulam; ZO, Visakhapatnam and Head Office, Vijayawada along with the following information in excel format:

S. No	Name & Address of the Hospital with contact number and email address	Nature of the HCE (Hospital /Clinic /Blood bank / Diagnostic / Veterinary unit etc)	No. of beds /authorized /by Board	No. of Beds registered with CBWTF	Incinerable waste collected & incinerated		Recyclable waste collected & treated		Segregation by HCE (Yes/No/Partial)
					Average for current month (Kgs/day)	Average for last six months (Kgs/day)	Average for current month (Kgs/day)	Average for last six months (Kgs/day)	

49. This authorisation shall be exhibited in the above premises and should be produced from time to time at the request of the Inspecting Officer;
50. The facility shall comply with the directions issued by the CPCB/ Board from time to time;
51. The facility shall implement the rules and regulations notified by the MOE&F, GoI;
52. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
53. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.
54. Any contravention of the conditions or directions of authorization will attract prosecution under the provisions of the Environment (Protection) Act, 1986 & Environmental Compensation will be imposed as per the CPCB guidelines for imposition of Environmental Compensation charges against Health care facilities and Common Bio-medical waste treatment facilities (As per Hon'ble National Green Tribunal order dated 12.03.2019 in the

matter of O.A.No. 710-713 of 2017).

The facility shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the facility and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.

KANDAVALLI VENKATESWARA

RAO, JCEE(KVR), O/o JOINT CHIEF ENVIRONMENTAL ENGINEER3-APPCB

To

**M/s. Rainbow Industries,
Sy.No.22/1, Patha Kunkam (V), Laveru (M),
Srikakulam District, Andhra Pradesh.**



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel
Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>

Lr.No:APPCB/BMWTC/BMW/CBWTF/2022

01/02/2022

Sub: APPCB - UH-IV - BMW - Enhancement of Bio-medical Waste management services - Reg.

- Ref:-**
1. Lr.No. 2/APPCB/UH-IV/BMW/HO/TC/2018 dated 07.02.2018 of APPCB to CBWTFs in the state.
 2. Representations of CBWTF Association of India - AP Chapter, Vijayawada dated 06.01.2022.
 3. Bio-medical Technical Committee meeting held on 18.01.2022.

Vide reference 1st cited, in the 14th Bio-Medical Technical Committee meeting which was held on 06.02.2018 the service charges were enhanced.

Now, the CBWTF Association of India - AP Chapter submitted representations to the Board to enhance the "Service Charges" for the COVID-19 & Non- COVID Bio-medical waste from the month of January, 2022 vide reference 1st cited.

The issue was discussed by the Bio-medical Technical Committee in its meeting held on 18.01.2022 @ 05:00 P.M.

The following enhanced service charges for Non-COVID BMW & COVID BMW are approved:

1. Enhancement of Service charge for Non-COVID BMW:

S.No.	Type of HCF	Present service charge (Rs)	Enhanced Service charge for Non- COVID BMW (Rs)
1.	Government General Hospitals (DME)	Rs. 7/- per Bed per day	Rs. 10/- per Bed per day
2.	AP Vidya Vidhana Parishad (> 50 beds)	Rs. 6/- per Bed per day	Rs. 8/- per Bed per day
	AP Vidya Vidhana Parishad (< 50 beds)	Rs. 5/- per Bed per day	Rs. 7/- per Bed per day
3.	P.H.C (Director of Health)	Rs. 4000/- per month	Rs. 5000/- per month
4.	Bedded HCFs (< 50 beds)	Rs. 5/- per Bed per day	1 to 20 beds - Rs. 6/- per bed per day
	Bedded HCFs (> 50 beds)	Rs. 6/- per Bed per day	21-49 beds - Rs. 7/- per bed per day 50-100 beds - Rs. 8/- per bed per day > 101 beds - Rs. 9/- per bed per day

5.	Non- bedded HCFs (Clinics, Labs, Diagnostic center etc)	Rs. 500/800/1000 per month	Rs. 1000/1500/2500 per month
6.	Blood banks	Rs. 3000 per month	Rs. 4000 per month
7.	Dental Clinics (per chair)	Rs. 500 per month	Rs. 750 per month
8.	Expired medicines sent by APMSIDC or other agencies	--	Rs.100 per Kg

The APNA State General Secretary, A.P. Private hospitals & nursing Homes Association informed that for Vizianagaram and Srikakulam districts, additional Rs. 1/- for the above mentioned slab rates (at Sl. No:4) are acceptable to the association.

He further informed that for Prakasam district, the charges of Rs. 7/- per bed per day for 1 to 49 beds, Rs.8/- per bed per day for 50-100 beds, Rs.9/- per bed per day for 101 and above are acceptable to their association.

2. Enhancement of Service charge for COVID BMW:

S.No.	Type of HCF	Present service charge (Rs)	Enhanced Service charge for COVID BMW (Rs)
1.	Hospitals (Government & Private)/ Quarantine center/ Covid Care Centers/ testing Centers	Rs. 20,000/- per month upto 200 Kgs; above 200 Kgs @ Rs 80/- per Kgs	Rs. 25,000/- per month upto 150 Kgs; above 150 Kgs @ Rs 100/- per Kgs
2.	Laboratories/ Diagnostics	Rs. 10,000/- per month upto 200 Kgs	Rs. 12,000/- per month

KANDAVALLI VENKATESWARA RAO, CEE(KVR), O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB

To,

1. The Director of Medical Education, (Old Government General Hospital), Hanumanpeta, Vijayawada 520 003;
2. The Commissioner, A.P. Vaidya Vidhana Parishad, Government of Andhra Pradesh, 2nd Floor, B-Block, Himagna Towers, D.No.189, LIC Colony Adda Road, Saipuram Colony, Road One Center, Gollapudi, Vijayawada Rural, Krishna District;
3. The Director, Public Health & Family Welfare department, 5th Floor, APIIC Building, Mangalagiri Guntur Dt., Andhra Pradesh.
4. Dr.P.Srinivas, MD General Secretary, AP Private Hospital & Nursing Homes Association, Vijayawada.
5. Dr. P.V. Madhusudhan Sharma, President, Indian Medical Association, IMA HALL Opp. Swarna Palace, Eluru Rd, Vijayawada.

6. The CEO, Krishna Institute of Medical Sciences, Kurnool.



RAINBOW INDUSTRIES

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

Annexure-4

To
The Environmental Engineer
A.P. Pollution Controlboard
Srikakulam

Date : 01.5.25

Sub:- Bio- Medical waste collected & treated from the Srikakulam district for the month of April'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Apr-25	294.16	42.91	1.68	1.38	340.13	
2	02-Apr-25	281.04	45.48	1.55	1.31	329.38	
3	03-Apr-25	290.59	43.92	1.94	1.93	338.38	
4	04-Apr-25	293.97	46.29	1.99	1.98	344.23	
5	05-Apr-25	288.99	41.82	2.05	2.04	334.90	
6	06-Apr-25	291.28	45.19	2.01	2.00	340.48	
7	07-Apr-25	292.47	47.64	2.03	2.02	344.16	
8	08-Apr-25	295.59	44.98	2.00	1.99	344.56	
9	09-Apr-25	297.67	46.82	2.02	2.01	348.52	
10	10-Apr-25	289.49	43.19	2.06	2.05	336.79	
11	11-Apr-25	290.57	42.87	2.02	2.01	337.47	
12	12-Apr-25	286.28	44.49	2.09	2.08	334.94	
13	13-Apr-25	288.69	41.14	2.11	2.10	334.04	
14	14-Apr-25	291.14	38.98	2.03	2.02	334.17	
15	15-Apr-25	285.46	43.16	2.05	2.04	332.71	
16	16-Apr-25	283.82	46.62	2.09	2.08	334.61	
17	17-Apr-25	279.96	42.08	2.01	1.99	326.04	
18	18-Apr-25	282.17	44.19	2.03	2.02	330.41	
19	19-Apr-25	288.92	41.28	2.08	2.06	334.34	
20	20-Apr-25	291.14	45.91	2.04	2.03	341.12	
21	21-Apr-25	281.47	47.07	2.11	2.10	332.75	
22	22-Apr-25	284.17	43.99	2.08	2.06	332.30	
23	23-Apr-25	296.46	46.82	2.23	2.19	347.70	
24	24-Apr-25	290.58	41.14	2.16	2.13	336.01	
25	25-Apr-25	287.49	43.49	2.04	2.01	335.03	
26	26-Apr-25	289.98	40.82	2.09	2.03	334.92	
27	27-Apr-25	283.64	44.46	2.07	2.05	332.22	
28	28-Apr-25	291.47	39.99	2.14	2.11	335.71	
29	29-Apr-25	286.41	42.18	2.10	2.08	332.77	
30	30-Apr-25	279.98	45.64	2.13	2.12	329.87	
Total		8655.05	1314.56	61.04	60.02	10090.67	

Your's faith fully
For Rainbow Industries
Managing Partner

Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist)



RAINBOW INDUSTRIES

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To
The Environmental Engineer
A.P. Pollution Control Board
Srikakulam

Date : ..01..5..25.....

Sub:- Bio- Medical waste collected & treated from the Parvathipuram district for the month of April'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Apr-25	101.28	21.16	0.41	0.35	123.20	
2	02-Apr-25	98.54	19.82	0.38	0.32	119.06	
3	03-Apr-25	104.31	24.25	0.46	0.45	129.47	
4	04-Apr-25	107.58	22.89	0.43	0.42	131.32	
5	05-Apr-25	99.69	25.09	0.40	0.39	125.57	
6	06-Apr-25	103.31	21.46	0.45	0.44	125.66	
7	07-Apr-25	100.82	23.97	0.46	0.46	125.71	
8	08-Apr-25	102.17	20.76	0.43	0.42	123.78	
9	09-Apr-25	87.52	18.17	0.41	0.40	106.50	
10	10-Apr-25	84.16	17.42	0.46	0.45	102.49	
11	11-Apr-25	86.49	19.31	0.43	0.42	106.65	
12	12-Apr-25	83.73	21.18	0.39	0.38	105.68	
13	13-Apr-25	89.92	23.31	0.46	0.45	114.14	
14	14-Apr-25	87.14	20.17	0.43	0.42	108.16	
15	15-Apr-25	90.01	19.92	0.38	0.37	110.68	
16	16-Apr-25	94.79	24.19	0.44	0.43	119.85	
17	17-Apr-25	92.82	22.93	0.41	0.40	116.56	
18	18-Apr-25	93.17	20.17	0.45	0.44	114.23	
19	19-Apr-25	96.48	25.62	0.47	0.46	123.03	
20	20-Apr-25	92.63	23.49	0.43	0.42	116.97	
21	21-Apr-25	88.25	21.57	0.48	0.46	110.76	
22	22-Apr-25	86.79	22.06	0.41	0.39	109.65	
23	23-Apr-25	83.47	26.87	0.41	0.40	111.15	
24	24-Apr-25	87.64	24.13	0.35	0.34	112.46	
25	25-Apr-25	90.15	20.58	0.39	0.37	111.49	
26	26-Apr-25	84.46	27.46	0.40	0.38	112.70	
27	27-Apr-25	86.98	23.31	0.37	0.36	111.02	
28	28-Apr-25	92.14	26.94	0.33	0.32	119.73	
29	29-Apr-25	85.61	21.55	0.38	0.37	107.91	
30	30-Apr-25	83.49	19.39	0.42	0.41	103.71	
Total		2765.54	669.14	12.52	12.09	3459.29	

Your's faith fully
For Rainbow Industries



Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist)



RAINBOW INDUSTRIES

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To
The Environmental Engineer
A.P. Pollution Control Board
Vizianagaram

Date : 01.5.25.....

Sub:- Bio- Medical waste collected & treated from the Vizianagaram district for the month of April'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Apr-25	295.51	41.52	1.58	1.39	340.00	
2	02-Apr-25	290.18	38.92	1.68	1.54	332.32	
3	03-Apr-25	288.47	46.58	1.96	1.95	338.96	
4	04-Apr-25	294.98	42.87	1.99	1.98	341.82	
5	05-Apr-25	282.64	47.52	2.10	2.09	334.35	
6	06-Apr-25	291.16	43.69	1.97	1.96	338.78	
7	07-Apr-25	296.67	45.18	1.92	1.91	345.68	
8	08-Apr-25	292.51	44.03	1.98	1.97	340.49	
9	09-Apr-25	295.79	46.26	2.03	2.02	346.10	
10	10-Apr-25	285.14	42.18	2.11	2.10	331.53	
11	11-Apr-25	289.74	40.92	2.06	2.05	334.77	
12	12-Apr-25	281.61	38.87	2.04	2.03	324.55	
13	13-Apr-25	284.23	41.18	2.09	2.08	329.58	
14	14-Apr-25	278.62	43.61	2.02	2.01	326.26	
15	15-Apr-25	286.46	40.18	2.10	2.09	330.83	
16	16-Apr-25	274.19	44.63	2.07	2.06	322.95	
17	17-Apr-25	282.46	41.89	2.03	2.02	328.40	
18	18-Apr-25	287.94	43.28	2.01	2.00	335.23	
19	19-Apr-25	290.27	40.61	2.13	2.11	335.12	
20	20-Apr-25	286.59	39.98	2.09	2.08	330.74	
21	21-Apr-25	281.14	42.14	2.12	2.10	327.50	
22	22-Apr-25	283.68	44.46	2.07	2.06	332.27	
23	23-Apr-25	289.52	38.92	2.09	2.08	332.61	
24	24-Apr-25	284.61	41.04	2.16	2.15	329.96	
25	25-Apr-25	286.74	43.16	1.99	1.98	333.87	
26	26-Apr-25	279.6	40.94	2.03	2.00	324.57	
27	27-Apr-25	281.47	42.18	2.05	2.04	327.74	
28	28-Apr-25	290.61	44.62	2.21	2.01	339.45	
29	29-Apr-25	289.62	41.98	2.18	2.06	335.84	
30	30-Apr-25	284.79	40.25	2.15	2.11	329.30	
Total		8606.94	1273.59	61.01	60.03	10001.57	

Your's faith fully
For Rainbow Industries
Managing Partner

Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist)



RAINBOW INDUSTRIES

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To
The Environmental Engineer
A.P. Pollution Control Board
Vizianagaram

Date : 02/06/25

Sub:- Bio- Medical waste collected & treated from the Vizianagaram district for the month of May'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-May-25	280.47	46.64	2.01	1.99	331.11	
2	02-May-25	283.69	44.82	1.96	1.95	332.42	
3	03-May-25	275.16	42.79	2.13	2.12	322.20	
4	04-May-25	281.04	45.16	2.09	2.08	330.37	
5	05-May-25	277.85	43.98	2.14	2.13	326.10	
6	06-May-25	280.46	40.87	2.08	2.07	325.48	
7	07-May-25	269.92	44.48	2.11	2.09	318.60	
8	08-May-25	283.61	42.11	2.04	2.03	329.79	
9	09-May-25	286.14	40.99	1.99	1.98	331.10	
10	10-May-25	289.62	45.52	2.02	2.01	339.17	
11	11-May-25	278.16	41.25	1.95	1.94	323.30	
12	12-May-25	285.91	43.61	2.12	2.11	333.75	
13	13-May-25	290.04	46.89	2.15	2.14	341.22	
14	14-May-25	277.29	44.24	2.09	2.08	325.70	
15	15-May-25	279.62	41.05	2.03	2.02	324.72	
16	16-May-25	271.43	43.16	2.05	2.04	318.68	
17	17-May-25	280.25	46.62	2.09	2.08	331.04	
18	18-May-25	276.61	42.08	2.01	1.99	322.69	
19	19-May-25	274.89	44.19	2.03	2.02	323.13	
20	20-May-25	281.52	41.28	2.08	2.06	326.94	
21	21-May-25	279.34	45.91	2.04	2.03	329.32	
22	22-May-25	283.69	47.07	2.11	2.10	334.97	
23	23-May-25	280.89	43.99	2.08	2.06	329.02	
24	24-May-25	267.64	46.82	2.23	2.19	318.88	
25	25-May-25	278.55	41.14	2.16	2.13	323.98	
26	26-May-25	287.49	43.49	2.04	2.01	335.03	
27	27-May-25	286.14	40.82	2.09	2.03	331.08	
28	28-May-25	281.67	44.46	2.07	2.05	330.25	
29	29-May-25	284.78	39.99	2.14	2.11	329.02	
30	30-May-25	277.01	41.04	1.99	1.98	322.02	
31	31-May-25	274.16	43.61	1.93	1.92	321.62	
Total		8685.04	1350.07	64.05	63.54	10162.71	

Your's faith fully
For Rainbow industries
Managing Partner

Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist.)



RAINBOW INDUSTRIES

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To
The Environmental Engineer
A.P. Pollution Control Board
Srikakulam

Date : 02.06.25

Sub:- Bio- Medical waste collected & treated from the Parvathipuram district for the month of May'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-May-25	87.46	20.18	0.41	0.40	108.45	
2	02-May-25	89.82	22.64	0.37	0.36	113.19	
3	03-May-25	82.46	25.04	0.43	0.42	108.35	
4	04-May-25	85.82	23.61	0.39	0.38	110.20	
5	05-May-25	90.04	21.11	0.42	0.41	111.98	
6	06-May-25	86.92	24.64	0.44	0.43	112.43	
7	07-May-25	92.17	20.79	0.38	0.37	113.71	
8	08-May-25	88.92	19.98	0.41	0.40	109.71	
9	09-May-25	87.58	22.62	0.43	0.42	111.05	
10	10-May-25	91.04	25.41	0.37	0.36	117.18	
11	11-May-25	89.92	21.04	0.40	0.39	111.75	
12	12-May-25	84.46	23.13	0.42	0.41	108.42	
13	13-May-25	90.74	26.69	0.44	0.43	118.30	
14	14-May-25	86.69	24.18	0.38	0.37	111.62	
15	15-May-25	88.31	22.61	0.41	0.40	111.73	
16	16-May-25	82.05	23.96	0.35	0.34	106.70	
17	17-May-25	85.47	25.61	0.39	0.37	111.84	
18	18-May-25	91.04	24.05	0.40	0.38	115.87	
19	19-May-25	79.62	22.62	0.37	0.36	102.97	
20	20-May-25	81.13	26.16	0.33	0.32	107.94	
21	21-May-25	87.51	23.69	0.38	0.35	111.93	
22	22-May-25	92.05	19.99	0.42	0.39	112.85	
23	23-May-25	81.46	21.82	0.38	0.36	104.02	
24	24-May-25	85.81	24.63	0.43	0.42	111.29	
25	25-May-25	83.04	22.06	0.44	0.38	105.92	
26	26-May-25	80.64	20.58	0.39	0.37	101.98	
27	27-May-25	88.29	23.46	0.46	0.45	112.66	
28	28-May-25	86.68	21.06	0.41	0.40	108.55	
29	29-May-25	77.82	19.92	0.43	0.41	98.58	
30	30-May-25	83.67	23.16	0.45	0.41	107.69	
31	31-May-25	91.09	18.99	0.33	0.32	110.73	
Total		2679.72	705.43	12.46	11.98	3409.59	

Your's faith fully
For Rainbow industries
Managing Partner

Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist.)



RAINBOW INDUSTRIES

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To

The Environmental Engineer

A.P. Pollution Control Board

Srikakulam

Date : 02.06.25

Sub:- Bio- Medical waste collected & treated from the Srikakulam district for the month of May'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-May-25	281.98	44.82	2.08	2.07	330.95	
2	02-May-25	288.46	46.41	2.11	2.10	339.08	
3	03-May-25	279.92	42.69	2.19	2.18	326.98	
4	04-May-25	284.68	45.92	2.06	2.05	334.71	
5	05-May-25	282.59	41.44	2.13	2.12	328.28	
6	06-May-25	285.44	43.76	2.05	2.04	333.29	
7	07-May-25	288.69	39.98	2.18	2.16	333.01	
8	08-May-25	286.01	40.13	2.10	2.09	330.33	
9	09-May-25	289.91	42.08	2.14	2.13	336.26	
10	10-May-25	279.58	46.61	2.07	2.06	330.32	
11	11-May-25	281.04	44.18	2.02	2.01	329.25	
12	12-May-25	285.79	43.99	2.09	2.08	333.95	
13	13-May-25	287.85	41.04	2.16	2.15	333.20	
14	14-May-25	283.69	45.25	2.19	2.18	333.31	
15	15-May-25	280.04	43.31	2.13	2.12	327.60	
16	16-May-25	285.63	45.13	1.98	1.97	334.71	
17	17-May-25	290.87	44.52	2.13	2.12	339.64	
18	18-May-25	281.56	41.25	1.99	1.98	326.78	
19	19-May-25	288.49	46.92	2.01	2.00	339.42	
20	20-May-25	292.15	44.68	1.96	1.95	340.74	
21	21-May-25	287.98	42.82	2.06	2.05	334.91	
22	22-May-25	294.37	45.96	1.97	1.96	344.26	
23	23-May-25	290.65	47.52	1.99	1.97	342.13	
24	24-May-25	284.89	43.67	2.16	2.15	332.87	
25	25-May-25	291.46	41.08	2.03	2.01	336.58	
26	26-May-25	296.69	40.46	1.99	1.98	341.12	
27	27-May-25	282.25	38.16	1.87	1.86	324.14	
28	28-May-25	288.64	42.98	1.90	1.89	335.41	
29	29-May-25	279.25	39.62	1.96	1.95	322.78	
30	30-May-25	280.04	46.09	2.16	2.15	330.44	
31	31-May-25	286.69	44.95	2.13	2.12	335.89	
Total		8867.28	1347.42	63.99	63.65	10342.34	

Your's faith fully
For Rainbow industries
Managing Partner

Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist)



RAINBOW INDUSTRIES

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To
The Environmental Engineer
A.P. Pollution Control Board
Srikakulam

Date : 01.07.25

Sub:- Bio- Medical waste collected & treated from the Srikakulam district for the month of June'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Jun-25	291.64	53.28	2.41	2.38	349.71	
2	02-Jun-25	295.21	51.04	2.53	2.49	351.27	
3	03-Jun-25	289.99	49.98	2.39	2.37	344.73	
4	04-Jun-25	290.67	52.62	2.29	2.27	347.85	
5	05-Jun-25	293.39	54.19	2.31	2.30	352.19	
6	06-Jun-25	288.99	51.04	2.36	2.35	344.74	
7	07-Jun-25	291.14	48.98	2.27	2.25	344.64	
8	08-Jun-25	285.46	52.64	2.05	2.04	342.19	
9	09-Jun-25	283.82	50.18	2.09	2.08	338.17	
10	10-Jun-25	279.96	51.58	2.01	1.99	335.54	
11	11-Jun-25	290.58	53.64	2.43	2.41	349.06	
12	12-Jun-25	293.62	55.86	2.37	2.35	354.20	
13	13-Jun-25	289.98	52.99	2.29	2.27	347.53	
14	14-Jun-25	282.69	50.09	2.79	2.78	338.35	
15	15-Jun-25	285.99	53.64	2.51	2.48	344.62	
16	16-Jun-25	292.61	55.47	2.39	2.37	352.84	
17	17-Jun-25	284.04	49.65	2.33	2.31	338.33	
18	18-Jun-25	290.88	53.05	2.19	2.17	348.29	
19	19-Jun-25	285.19	47.13	2.22	2.09	336.63	
20	20-Jun-25	287.08	50.05	2.26	2.24	341.63	
21	21-Jun-25	291.64	52.58	2.31	2.29	348.82	
22	22-Jun-25	287.52	49.92	2.34	2.33	342.11	
23	23-Jun-25	283.64	51.04	2.29	2.28	339.25	
24	24-Jun-25	286.91	54.91	2.21	2.19	346.22	
25	25-Jun-25	282.43	50.75	2.33	2.32	337.83	
26	26-Jun-25	294.87	52.58	2.36	2.35	352.16	
27	27-Jun-25	290.34	56.91	2.46	2.44	352.15	
28	28-Jun-25	293.84	53.79	2.31	2.29	352.23	
29	29-Jun-25	292.96	51.46	2.39	2.38	349.19	
30	30-Jun-25	289.99	55.97	2.35	2.34	350.65	
Total		8667.07	1567.01	69.84	69.20	10373.12	

Your's faith fully
For Rainbow industries
Managing Partner

Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist.)



RAINBOW INDUSTRIES

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To
The Environmental Engineer
A.P. Pollution Control Board
Srikakulam

Date : 01.07.25

Sub:- Bio- Medical waste collected & treated from the Parvathipuram district for the month of June'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Jun-25	79.92	23.64	0.46	0.44	104.46	
2	02-Jun-25	82.06	25.09	0.45	0.43	108.03	
3	03-Jun-25	85.69	22.47	0.41	0.39	108.96	
4	04-Jun-25	80.05	24.56	0.44	0.43	105.48	
5	05-Jun-25	83.64	21.98	0.47	0.46	106.55	
6	06-Jun-25	87.56	23.64	0.43	0.42	112.05	
7	07-Jun-25	89.92	20.89	0.49	0.48	111.78	
8	08-Jun-25	86.79	22.06	0.41	0.39	109.65	
9	09-Jun-25	83.47	26.87	0.41	0.40	111.15	
10	10-Jun-25	87.64	24.13	0.35	0.34	112.46	
11	11-Jun-25	90.05	22.58	0.32	0.31	113.26	
12	12-Jun-25	93.64	25.79	0.29	0.28	120.00	
13	13-Jun-25	88.92	23.61	0.27	0.25	113.05	
14	14-Jun-25	91.04	19.92	0.24	0.23	111.43	
15	15-Jun-25	82.69	21.15	0.26	0.25	104.35	
16	16-Jun-25	80.92	20.82	0.23	0.21	102.18	
17	17-Jun-25	83.67	19.25	0.34	0.33	103.59	
18	18-Jun-25	86.91	22.61	0.31	0.28	110.11	
19	19-Jun-25	84.18	20.99	0.36	0.34	105.87	
20	20-Jun-25	88.96	21.16	0.30	0.29	110.71	
21	21-Jun-25	90.07	23.64	0.33	0.32	114.36	
22	22-Jun-25	79.98	25.88	0.31	0.30	106.47	
23	23-Jun-25	83.15	23.64	0.29	0.28	107.36	
24	24-Jun-25	91.57	21.41	0.33	0.31	113.62	
25	25-Jun-25	86.92	24.59	0.30	0.29	112.10	
26	26-Jun-25	84.65	26.43	0.28	0.26	111.62	
27	27-Jun-25	90.82	22.82	0.31	0.30	114.25	
28	28-Jun-25	88.77	24.97	0.29	0.28	114.31	
29	29-Jun-25	91.46	21.79	0.26	0.25	113.76	
30	30-Jun-25	86.92	23.46	0.28	0.27	110.93	
Total		2592.03	691.84	10.22	9.81	3303.90	

Your's faith fully
For Rainbow industries



Managing Partner

Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist.)



RAINBOW INDUSTRIES

(COMMON BIO-MEDICAL WASTE TREATMENT FACILITY)

Authorised by A.P. Pollution Control Board

Office : 12-222, Adarsh Nagar, Opp. IDPL Colony, Quthbullapur, R.R. Dist. - 500 037

E-mail : rainbowindustries@rocketmail.com

To
The Environmental Engineer
A.P. Pollution Control Board
Vizianagaram

Date : 01.07.25

Sub:- Bio- Medical waste collected & treated from the Vizianagaram district for the month of June'25

S.No	Date	Yellow	Red	Blue	White	Total	Remarks
1	01-Jun-25	289.98	49.98	2.31	2.28	344.55	
2	02-Jun-25	287.52	51.13	2.39	2.37	343.41	
3	03-Jun-25	290.08	48.34	2.20	2.18	342.80	
4	04-Jun-25	284.31	50.61	2.04	2.03	338.99	
5	05-Jun-25	281.82	53.26	2.16	2.15	339.39	
6	06-Jun-25	289.69	49.98	2.35	2.33	344.35	
7	07-Jun-25	285.14	51.37	2.21	2.20	340.92	
8	08-Jun-25	287.94	49.65	2.01	2.00	341.60	
9	09-Jun-25	290.27	50.01	2.13	2.11	344.52	
10	10-Jun-25	286.59	53.16	2.09	2.08	343.92	
11	11-Jun-25	283.04	51.67	2.31	2.29	339.31	
12	12-Jun-25	291.56	54.52	2.25	2.21	350.54	
13	13-Jun-25	288.91	51.98	2.36	2.33	345.58	
14	14-Jun-25	279.56	53.49	2.29	2.28	337.62	
15	15-Jun-25	280.05	50.11	2.18	2.15	334.49	
16	16-Jun-25	282.64	48.62	2.09	2.07	335.42	
17	17-Jun-25	286.52	46.85	2.31	2.28	337.96	
18	18-Jun-25	271.98	49.67	2.24	2.21	326.10	
19	19-Jun-25	283.64	51.46	2.36	2.33	339.79	
20	20-Jun-25	277.01	47.18	2.18	2.16	328.53	
21	21-Jun-25	291.23	52.64	2.26	2.25	348.38	
22	22-Jun-25	287.52	50.41	2.30	2.28	342.51	
23	23-Jun-25	285.46	49.93	2.24	2.23	339.86	
24	24-Jun-25	282.14	51.67	2.16	2.15	338.12	
25	25-Jun-25	288.93	53.81	2.29	2.27	347.30	
26	26-Jun-25	284.87	55.49	2.34	2.31	345.01	
27	27-Jun-25	286.96	52.68	2.21	2.19	344.04	
28	28-Jun-25	291.52	50.47	2.29	2.28	346.56	
29	29-Jun-25	287.89	54.16	2.36	2.34	346.75	
30	30-Jun-25	283.41	52.77	2.33	2.31	340.82	
Total		8568.18	1537.07	67.24	66.65	10239.14	

Your's faithfully
For Rainbow industries
Managing Partner

Unit Sy.No. 22/1, Patha Kumkam (VI), Laveru (Mandal), Srikakulam (Dist.)



RAINBOW INDUSTRIES

Off: 12-225, Adarsh Nagar, Opp:IDPL Colony, Quthbullapur, R.R.Dist-500037
E-mail:rainbowindustries@rocketmail.com

SERVICE CERTIFICATE

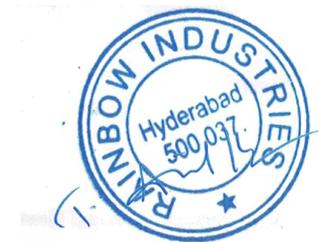
This is certify that M/s. Tanvi skin and health clinic-Srikakulam.

Hospital / Nursing Home / Diagnostic is a member of **Rainbow Industries**

bearing Registration No. RI/891/SKLM/2025 Rainbow industries is providing bio-medical waste management service to the institution from 14-07-2025

for a total bed-strength of NIL Beds.

This certificate is valid upto 13-07-2026



Authorized Signatory with seal



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY, D.No.39-33-20/1/4,
Behind RTA Office, Visakhapatnam – 530 018.

M. SREE RANJANI, M.Sc
SENIOR ENVIRONMENTALSCIENTIST

Ph: 0891- 2719380/481
e-mail: zovsplab-ses2@appcb.gov.in

Lr. No: 13349/PCB/ZL-VSP/2025-

Date: /07/2025

To

The Joint Chief Environmental Engineer (FAC),
A.P. Pollution Control Board,
Zonal Office, Visakhapatnam.

Sir,

Sub: APPCB -ZL-VSP-Analysis Reports-Submitted - Reg.

Ref: As per the instructions, the team of officials of APPCB & CPCB inspected the
CBMWTF as the Hon'ble NGT Order.

With reference to the above, please find enclosed herewith the following analysis reports
of Stack monitoring, Waste water & Incineration ash samples collected by the team of officials of
APPCB & CPCB at **M/s Rainbow Industries, Sy.No.22/1, Pathakunkam (V), Laveru (M),
Srikakulam District** on 02.07.2025 for kind information.

Encl: Analysis Reports:

VSPA202507-015
VSP202507-010 to 012
VSPS202507-001

Yours faithfully,

SENIOR ENVIRONMENTAL SCIENTIST

Copy submitted to:

- 1)The Joint Chief Environmental Engineer (FAC), APPCB, Soil & Building Division,Head Office,
Vijaywada for information
- 2)The Environmental Engineer, APPCB, Regional Office, Srikakulam for information.



Form No: APPCB/ZL/VSP/CI.7.8/FM40

ANALYSIS REPORT
FORM - IV
REPORT BY THE STATE BOARD ANALYST
[See Rule-14]

Report No. VSPA202507-015

Date: 08.07.2025

I hereby certify that I, M. Sree Ranjani, State Board Analyst duly appointed under sub-section (2) of Section 26 of the Air (Prevention and Control of Pollution) Act, 1981, received on the day of **03.07.2025** from Junior Scientific Officer, Zonal Laboratory, Visakhapatnam, the following stack emission sample of stack attached to the HSD fired incinerator of Capacity 100 Kgs/hr of **M/s Rainbow Industries, Sy.No.22/1, Pathakunkam (V), Laveru (M), Srikakulam District** collected on **02.07.2025** was received in a condition fit for analysis as reported below:

I further certify that I have analyzed the above mentioned samples from 03.07.2025 to 08.07.2025 and declare the result of the analysis to be as follows.

S.No.	Parameter	Unit	Result
1.	Particulate matter (Corrected to 11% Oxygen)	mg/Nm ³	65.0
2.	Nitrogen oxides NO and NO ₂ expressed as NO ₂ (Corrected to 11% Oxygen)	mg/Nm ³	179.9
3.	Hydrogen Chloride (HCl) (Corrected 11% to Oxygen)	mg/Nm ³	9.12
4.	Mercury (Hg) (Corrected to 11% Oxygen)	mg/Nm ³	0.0001
5.	Oxygen (O ₂)	%	17.86
6.	Carbon monoxide (CO)	ppm	367
7.	Carbon dioxide (CO ₂)	%	2.37
8.	Combustion efficiency	%	98.5

Remarks of monitoring team:

1. O₂, CO, CO₂ & NO₂ are measured through Testo-350 flue gas analyser.
2. During monitoring, the temperature in the primary chamber is in the range of 890 to 1020 °C and the temperature in the secondary chamber is in the range of 1080 to 1120 °C.
3. Operating incinerator at capacity of 90 kg/hr against the installed capacity of 100 kg/hr during monitoring.
4. Venturi scrubber, packed bed scrubbers followed by mist eliminator are provided as Air Pollution Control Equipment (APCE), is in operation during stack Monitoring.

- Note:**
1. Results are related to sample tested.
 2. This report shall not be reproduced except in full without the prior approval of Laboratory.

The condition of the seals, fastening and container on receipt was intact.

Signed this: 08.07.2025

Address:
Smt. M. Sree Ranjani,
Senior Environmental Scientist,
Zonal Laboratory,
APPCB, Visakhapatnam.

SIGNATURE OF THE STATE BOARD ANALYST



Form No: APPCB/ZL/VSP/CI.7.8/FM38 B

ANALYSIS REPORT

(FORM – X)

REPORT BY THE BOARD ANALYST

(See Rule 26)

Report No. VSP202507-010 to 012

Date: 08.07.2025

I hereby certify that I, Smt. M. Sree Ranjani, State Board Analyst, Zonal Laboratory duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received from the Junior Scientific Officer, Zonal Laboratory, Visakhapatnam on the day of 03.07.2025, the following samples for analysis

- VSP202507-010: Scrubber outlet, which is joining into collection tank.
VSP202507-011: Inlet of ETP (Collection tank)
VSP202407-012: Outlet of ETP after carbon filter, which is being used for scrubber makeup and partly for onland for gardening

of M/s Rainbow Industries, Sy.No.22/1, Pathakunkam (V), Laveru (M), Srikakulam District collected on 02.07.2025. The samples were in a condition fit for analysis reported below:

I further certify that I have analyzed the above mentioned samples from 03.07.2025 to 08.07.2025 and declare the result of the analysis to be as follows.

S. No.	Parameter	SAMPLE CODE			Test Method
		010	011	012	
		Result			
1.	pH @ 25°C	< 2	3.27	7.02	4500-H+B
2.	Total Suspended Solids (at 105°C)	248	177	42	2540- D
3.	Total Dissolved Solids (at 180°C)	16896	7640	972	2540- C
4.	Chemical Oxygen Demand (COD)	1040	848	36	5220- B
5.	Biochemical Oxygen Demand (BOD) 3 days @ 27°C	372	212	12	IS 3025 (Part 44)
6.	Oil & Grease	<1.0	<1.0	<1.0	5520-B

- Note: 1. All results are expressed in mg/lit. except pH
2. Results are related to sample tested

The condition of the seals, fastening and container on receipt was intact.

Signed this: 08.07.2025

Address:

Smt. M. Sree Ranjani,
Senior Environmental Scientist,
Zonal Laboratory,
APPCB, Visakhapatnam.

SIGNATURE OF THE STATE BOARD ANALYST



Form No: APPCB/ZL/VSP/CI.7.8/FM38 C

ANALYSIS REPORT

Report No : VSPS202507-001

Customer Name : Environmental Engineer, APPCB, Regional Office, Srikakulam

Sample source /Address : M/s Rainbow Industries,
Sy.No.22/1, Pathakunkam (V),
Laveru (M), Srikakulam District.

Sample Code No. : VSPS202507-001
Sample description : Sample of Incinerator ash

Sample collected on : 02.07.2025
Sample collected by : Team of Officials from APPCB & CPCB
Sample received on : 03.07.2025
Purpose of sampling : As per the Hon'ble NGT Order

Sample quantity : 1 Kg in Polythene Cover
Sample Conditions : Fit for analysis
Report issued on : 08.07.2025
Page No : 1 of 1

It is to certify that the aforementioned samples were analyzed from 03.07.2025 to 08.07.2025 and declare the analysis results as follows:

S.No.	Parameter	Units	Result
1.	Physical State	--	Solid
2.	pH (1: 5 Ratio)	--	11.32
3.	Electrical Conductivity (1: 5 Ratio)	µS/cm	55800
4.	Loss on Ignition (LOI) (on dry basis)	%	19.97
5.	Loss on Drying (LOD)	%	20.26
6.	% Organic Carbon	%	3.72

Note:

1. Result is related to sample as received and tested.
2. This report shall not be reproduced except in full without the prior approval of Laboratory.

Authorized Signatory

(M. SREE RANJANI)

STATE BOARD ANALYST

Senior Environmental Scientist

Zonal Laboratory, Visakhapatnam.

END OF THE REPORT

[See rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE



1	Sender's Name & Mailing Address (including PhoneNo. and email)	Name : Rainbow Industries (CBMWTF) Address: Sy.No.21/1, Patha Kunkam (V), Laveru (M), Phone No : 9391387742 Email: rainbowindustries@rocketmail.com																						
2	Sender's Authorisation No:	APPCB/VSP/SKLM/CFO/HO/2009																						
3	Manifest Document No:	215925																						
4	Transporter Name & Mailing Address: (including PhoneNo. and email):	Name: Sri Veeranjaneya Transport Address: Ramky Enviro Engineers Limited, Coastal Waste Management Project, Road No.20/5,JNPC,Parwada,Vishakapatnam-531021 Phone No : 9989158658 Email : asragavarao@gmail.com																						
5	Type of Vehicle:	Truck																						
6	VehicleRegistration No:	AP21W3122																						
7	Receiver's Name& mailingAddress, (including PhoneNo. and Email:	Name : Coastal Waste Management Project,A Division of Re Sustainability Limited Address: JN Pharmacy, Parawada, Visakhapatnam District. Phone No : 9701065712 Email: sambasivarao.yvn@resustainability.com																						
8	Receiver's Authorisation No:	APPCB/VSP/VSP/CWMP-VSP/CFO/HO/2018																						
9	Waste Description:	a) HW - Land Fillable Waste - 37.2 Ash from incinerator and flue gas cleaning residue , incineration ash																						
10	Total Quantity No. of Containers:	a) 17.140 - Tonnes, 857 Bags																						
11	Physical Form:	a) Solid																						
12	Special Handling Instructions & Additional Information:	Use PPE, use hand glove, use helmet																						
13	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accuratelydescribed above by proper shipping name and are categorised, packed, marked and labelled, and are in all respects in proper conditions for transport by roadaccording to applicable national government regulations.																						
	Name and stamp:	Signature: Acknowledged from IP: 103.121.151.136					<table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>4</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>5</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	4	0	6	2	0	2	5
D	D	M	M	Y	Y	Y	Y																	
2	4	0	6	2	0	2	5																	
14	Transporter acknowledgement of receipt of Wastes:																							
	Name and stamp:	Signature: Acknowledged from IP: 103.138.1.162					<table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>5</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>5</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	5	0	6	2	0	2	5
D	D	M	M	Y	Y	Y	Y																	
2	5	0	6	2	0	2	5																	
15	Receiver's certification for receipt of hazardous and other waste:																							
	Name and stamp:	Signature: Acknowledged from IP: 103.138.1.162					<table border="1"> <tr> <td>D</td><td>D</td><td>M</td><td>M</td><td>Y</td><td>Y</td><td>Y</td><td>Y</td> </tr> <tr> <td>2</td><td>5</td><td>0</td><td>6</td><td>2</td><td>0</td><td>2</td><td>5</td> </tr> </table>		D	D	M	M	Y	Y	Y	Y	2	5	0	6	2	0	2	5
D	D	M	M	Y	Y	Y	Y																	
2	5	0	6	2	0	2	5																	

Copy number with colour code	Purpose	
Copy 1 (White)	To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.	<input type="checkbox"/>
Copy 2 (Yellow)	To be retained by the sender after taking signature on it from the transporter and the rest of the five signed copies to be carried by the transporter	<input type="checkbox"/>
Copy 3 (Pink)	To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.	<input type="checkbox"/>
Copy 4 (Orange)	To be handed over to the transporter by the receiver after accepting waste.	<input type="checkbox"/>
Copy 5 (Green)	To be sent by the receiver to the State Pollution Control Board.	<input type="checkbox"/>
Copy 6 (Blue)	To be sent by the receiver to the sender.	<input type="checkbox"/>
Copy 7 (Grey)	To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.	<input type="checkbox"/>



ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website :https://pcb.ap.gov.in/



Lr No:APPCB-11025/1/2020-TEC-BMW-APPCB

Dt: 05-08-2025

Sub:	APPCB – HO-BMW - M/s. Rainbow Industries Pvt Ltd, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District - Non-compliance of consent order conditions & directions issued by the Board and Violation of Bio Medical Waste Management Rules, 2016 – Calculation of Environmental Compensation - SHOW CAUSE NOTICE TO LEVY ENVIRONMENTAL COMPENSATION - Issued
Ref:	<ol style="list-style-type: none"> 1. Bio Medical Waste Management Rules, 2016 & Amendments thereof. 2. CPCB Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities dt.21.12.2016. 3. Directions for Stoppage of Operation to the facility vide Order No. 928/APPCB/ UH-II/TF/VZN/2017- dt.07.12.2017. 4. Closure order issued to the facility vide order No. 928/ APPCB/ UHII/TF/SKLM/2018-1167 dt.26.10.2018. 5. Closure order issued to the facility vide order No.928/ APPCB /UHII/ TF/SKLM/2019 dt.14.11.2019. 6. Consent & Authorization Order No. Consent order No: APPCB/VSP/ SKLM/CFO/HO/2009, 25/03/2022 with a validity upto 31.01.2027. 7. T.O. Notice Lr.No. APPCB-HO-VJA-BMW-2023-184, dt.08.06.2023. 8. Inspection of the facility by RO/ZO dt.21.06.2023 & 22.06.2023. 9. Report Lr. No. APPCB/RO-SKLM/BMW/2023 dt.23.06.2023 of ZO, Visakhapatnam.\ 10. T.O. Notice. No. APPCB-11025/1/2020-TEC-BMW-APPCB-2023, dt.30.06.2023. 11. M/s Rainbow Industries Pvt Ltd reply to the Notice received by this Office on 11.07.2023. 12. Notice No.34/PCB/RO-SKLM/BMW/2023-dt:02.08.2023 of RO, Srikakulam. 13. Inspection of the facility by RO dt.08.09.2023 & 19.09.2023. 14. Status report submitted by RO-SKLM vide dt.25.09.2023. 15. Monitoring Committee (Task Force) Meeting held on 21.11.2023. 16. Board Office directions dt.04.12.2024. 17. Consent order No. APPCB-11025/25/2019-TEC-BMW-APPCB dt.06.12.2023 18. Hon'ble High Court order dt.29.12.2023 in WP.Nos.14400 of 2023, 14402 of 2023, 14404 of 2023, 14410 of 2023, 27855 of 2023, 32982 of 2023 & 33184 of 2022) 19. M/s Rainbow Industries Pvt Ltd Appeal Nos. 1, 2 &3 dt.07.01.2024 (WP. Nos. 14402 of 2023, 27855 of 2023 & 32982 of 2023) before the Appellate Authority. 20. Board Circular No. APPCB-11025/16/2019-TEC-BUILD-APPCB Dt. 13/02/2024 regrading levy of Environmental Compensation. 21. Hon'ble Appellate Authority (BMW Rules, 2016) order in Appeal No.1,2&3 dt.04.04.2024. 22. Amendment order of CTO, HWA & BMW Authorization dt.06.12.2023 was kept in abeyance vide dt.23.04.2024. 23. APPCB issued notice to M/s Rainbow Industries Pvt Ltd in compliance to the Hon'ble Appellate Authority order (04.04.2024) vide dt. 24.04.2024.

<p>24. Reply of the M/s Rainbow Industries Pvt Ltd to the APPCB notice vide dt. 09.05.2024.</p> <p>25. Intimation to attend CTO committee meetings through e-mail dt.24.07.2024 & dt.08.08.2024.</p> <p>26. RO, Srikakulam inspection report dt.06.11.2024.</p> <p>27. APPCB has submitted Gap analysis report to CPCB on 04.03.2025.</p> <p>28. Renewal CTO, HWA & BMWA application of M/s Trimax Energy and Enviro care systems received by the Board through APOCMMS vide dt.22.01.2025.</p> <p>29. Minutes of the CTO committee meeting dt.17.03.2025.</p> <p>30. Hon'ble High Court disposal order dt.02.04.2025 in the matter of WP(PIL) 125 of 2024.</p> <p>31. CPCB Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities dt.12.04.2025. (subsequent revision of CPCB Revised Guidelines for CBWTFs dt.21.12.2016).</p> <p>32. CPCB Ir dt. 30.04.2025 received by this Office on 01.05.2025 on Gap analysis report submitted by AP.</p> <p>33. Legal opinion received from Standing Counsel of APPCB dt. 09.05.2025 received by this office on 13.05.2025.</p> <p>34. APPCB has submitted the Action Plan for development of New CBWTFs in the state of AP and submitted to MoEF&CC and CPCB vide dt. 07.05.2025.</p> <p>35. APPCB issued notice to M/s Rainbow Industries Pvt Ltd in compliance to the Hon'ble Appellate Authority order (04.04.2024) vide dt. 22.05.2025.</p> <p>36. Reply of the M/s Rainbow Industries Pvt Ltd to the APPCB notice vide dt. 03.06.2025.</p> <p>37. Hon'ble NGT Order in the matter of O.A No 118 of 2025 (SZ) vide dt.08.07.2025.</p>

WHEREAS M/s. Rainbow Industries is a Common Bio medical waste treatment and disposal facility located at Sy.No.22/1, PathaKunkam (V), Laveru (M), Srikakulam District.

WHEREAS the facility has obtained Consent to Establish (CTE) of the Board vide order dt.23.04.2010. Further, the unit has obtained CTO, HWA & BMWA order vide dt.09.08.2012 and subsequently renewed for a period upto 31.01.2027 duly stipulating necessary conditions. The order is valid to collect, transport, treat and scientific disposal of Bio-medical Waste generated from the Health Care Establishments located in **Srikakulam & Vizianagaram Districts (Erstwhile)** in accordance with the Bio-Medical Waste (*Management & Handling*) Rules, 2016 & its amendments and Guidelines for Common Bio-Medical Waste Treatment and Disposal Facility (CBWTFs).

WHEREAS the Board issued directions to the facility for the non-compliance of Consent order conditions & Board directions vide dt.05.03.2014, 21.06.2016 & 08.02.2017. Further, the Board has issued directions for stoppage of operations vide dt.07.12.2017 and subsequently revoked the same vide dt.15.12.2017.

WHEREAS also, the Board has issued Closure Order to the facility vide dt.26.10.2018

for non-compliance of Consent order conditions & Board directions and subsequently issued revocation of closure order vide dt.11.02.2019.

WHEREAS the Board has again issued Closure Order to the facility vide dt.14.11.2019 for non-compliance of Consent order conditions & Board directions and subsequently issued temporary revocation of closure order vide dt.23.03.2020 for a period of 3 months & revocation of closure order with certain directions vide dt.13.05.2021.

WHEREAS the Board has reviewed the compliance status of CBWTFs of Visakhapatnam, Vizianagaram & Srikakulam Districts and after detailed review of their representation, the Member Secretary, APPCB directed the JCEE, ZO, Visakhapatnam on 20.06.2023 to inspect the facility and submit the latest compliance status of the Facility.

WHEREAS the Board officials have inspected the facility on 21.06.2023 and submitted the report on 23.06.2023 duly requesting to review the issue w.r.to certain non-compliances of BMW Rules, 2016 and guidelines for CBWTFs and to recommend for further course of action.

WHEREAS further, the Board Office, Vijayawada vide Memo dated.01.09.2023 directed the RO, Srikakulam to inspect the facility in detail w.r.to the existing capacities and replaced equipment of the incinerator, autoclave etc., duly verifying the specifications and submit a detailed report mentioning the compliance status of CTO and BMW authorization conditions and to calculate the EC to be levied as per CPCB guidelines.

WHEREAS in this regard, the Board officials have inspected the facility on 08.09.2023 & 19.09.2023 and submitted the report vide dt.25.09.2023 on the non-compliances of CTO, HWA & BMW authorization conditions of the Facility along with the EC to be levied as per CPCB guidelines and is as follows:

S.No.	Name of the facility	CFO Valid upto	CTO, HWA & BMWA
1.	M/s. Rainbow Industries, Sy.No.22/1, PathaKunkam (V), Laveru (M), Srikakulam District	31.01.2027	<p>Environmental Compensation for CBWTF: $PI \times S \times R \times N$ EC for CBMWTF: $20 \times 0.50 \times 250 \times 28$ =</p> <p style="text-align: center;">Or</p> <p>(3000/- per day) PI = Pollution Index- Each of other violations to BMW Rules, 2016/CPCB guidelines – 20.</p> <p>Incinerator emissions not complying (partially) 10</p>

			Biomedical waste not collected and disposed off within 48 hours	10
			S = incinerator size (100kg/hour) -0.50	
			R = Factor in Rs.250	
			N = No. of days - 28 (from 09.06.2023 to 07.07.2023 i.e, days the facility stopped its operations)	
			Rs.3000/- X 28 = Rs.84,000/-	

WHEREAS the issue was placed in the Taskforce committee meeting held on 21.11.2023 and issued the following directions vide order dt.04.12.2023:

- The Jurisdiction of M/s Rainbow Industries Pvt. Ltd is limited only to Erstwhile Srikakulam District keeping in view the safe and scientific disposal of Bio medical waste, with effective from 31.12.2023. The CTO order is amended accordingly.
- Levying Environmental Compensation for violations recorded by the Board as per CPCB's guidelines.

WHEREAS Consequent to the above directions, the CTO, HWA and BMW Authorization was amended duly limiting the Jurisdiction to Erstwhile Srikakulam District alone instead of Srikakulam and Vizianagaram districts vide dt.06.12.2023.

WHEREAS M/s. Rainbow Industries Pvt Ltd has filed a Writ Petition No.32982 of 2023 in the Hon'ble High Court and prayed that "to set aside the order No APPCB11025/1/2020TEC/BMWAPPCB dated 06.12.2023 and prayed to direct the APPCB, not to allow any third party new facility in Vizianagaram and Srikakulam Districts in any manner whatsoever."

WHEREAS the Hon'ble High Court of AP disposed the Writ petition No.32982 of 2023 as a batch case and issued combined order vide dt.29.12.2023 , in the batch cases as follows: *"Leaving it open for the petitioners to avail the statutory appeal remedy, as provided under Rule 16 of 2016 Rules, against the actions/ orders impugned in these Writ petitions, within a period of ten (10) days from the date of receipt of a copy of this order. The Writ petitions herein are also entitled to file necessary applications, seeking interim reliefs, for consideration of the same by the Appellate authority, pending appeal"*.

WHEREAS as per the Hon'ble High Court Order dt.29.12.2023, M/s. Rainbow Industries Pvt Ltd has filed Appeals before the Appellate Authority i.e., Special Chief Secretary, EFS&T Department, Govt. of AP appealing *"To suspend the operation of the amendment order No. APPCB-11025/1/2020- TEC-BMW-APPCB, dt.06.12.2023 issued by APPCB, pending disposal of the above appeal and pass such other order or orders as may be deemed fit and proper in the circumstances of the case."*

WHEREAS the Appellate Authority after hearings, disposed the appeals and issued Order dt.04.04.2024. The order states that “*The Amendment order No.APPCB-11025/1/2020-TEC-BMW-APPCB, dated 06.12.2023 changing the coverage area and consequential order be kept in abeyance by APPCB and full opportunity by way of Notice be given to the Appellant by the APPCB as per proviso to Rule 10(2) of the BMW Rules, 2016 within 15 days of the this order and pass speaking order with full justification.*”

WHEREAS in compliance to the Appellate authority order dt.04.04.2024, the Board has kept the CTO, HWA&BMWA amendment order dt.06.12.2023 issued to M/s Rainbow Industries Pvt Ltd in abeyance on 23.04.2024.

WHEREAS the EE, RO, Srikakulam has again inspected the facility and submitted the report on 06.11.2024 duly stating that the facility is having the following major non-compliances:

- The ETP is not in operation and observed very low level of effluent in the ETP.
- Stack monitoring was conducted and the PM is reported as 62.0mg/Nm³ against the standard of 50.0 0mg/Nm³.
- Thick black smoke was observed from the chimney attached to the incinerator and the facility is charging the Biomedical waste into the primary chamber of incinerator manually.
- Not maintaining the required temperature of 800°C in the primary chamber.
- The autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle. The applicant shall carry out validation test of autoclave but the facility has not complied with the same.
- The facility has partially implementing the bar code system.

WHEREAS accordingly, the EC was calculated on the above-mentioned non-compliances of the facility and is as follows:

S.No.	Name of the facility	CFO Valid upto	CTO, HWA &BMWA
2.	M/s. Rainbow Industries, Sy.No.22/1, PathaKunkam (V), Laveru (M), Srikakulam District	31.01.2027	<p>Environmental Compensation for CBWTF: $PI \times S \times R \times N$ EC for CBWTF: $20 \times 0.50 \times 250 \times 28$ =</p> <p style="text-align: center;">Or</p> <p>(3000/- per day) PI = Pollution Index- Each of other violations to BMWM Rules, 2016/CPCB</p>

		guidelines – 60.
		Incinerator emissions not complying 20
		ETP was not in operation 10
		Autoclave condition 15
		Bar coding implementation (Partially) 10
		S = incinerator size (100kg/hour) - 0.50
		R = Factor in Rs.250
		N = No. of days -412 (from 19.09.2023 to 06.11.2024(395+17 days = 412 days)
		Rs.3000/- X 412 = Rs.30,90,000 /-

WHEREAS also an Original Application (O.A) No. 207 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on letter petition dt.17.05.2024 received from Sri K Vijay Laxmi and Ors. vs State of Andhra Pradesh & Ors. Further, the same was renumbered as O.A No 118 of 2025 (SZ), Chennai vide order dt.08.07.2025.

The prayer is as follows:

“Violation of CBMWTF Rules & Regulations by M/s. RAINBOW INDUSTRIES, Located at PathaKunkam (V), Laveru (M), Srikakulam District, running with 100kg/hr. capacity Bio Medical Waste Treatment Plant:

- *APPCB conducted several inspections, Meetings and given so many Notices, Directions, Show cause notices, Closure orders (Copies Attached) to the above cited firm towards closing of the firm from past so many years. No further action was taken against the firm and they are (Rainbow Industries) managing with local / Higher authorities and revoking the orders from past so many years.*

WHEREAS in this regard, the Hon'ble NGT (PB) has constituted a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.”

WHEREAS further, in compliance to the Hon'ble NGT order, the Board has decided to review the issue in the Taskforce committee meeting for taking necessary action on levy of EC to the facility for the continuous non-compliances made w.r.to "APPCB conducted several inspections, Meetings and given so many Notices, Directions, Show cause notices, Closure orders to the facility towards closing of the firm from past so many years."

The Board Resolution vide dt.13.02.2024, issued a circular on levy of Environmental Compensation w.r.to " *the Environmental Compensation and the Restoration of the environment and imposition of compensation as emphasized by the NGT Act of 2010, a Polluter pays Principle is a significant provision. The NGT is directing all the SPCB/ PCC to implement the degradation of environment by imposition of penalty against the damage to the environment by way of Environmental Compensation. The subject matter is a right direction to impose the EC to the errant Health Care Facilities as guided by CPCB and CBWTFs in order to give clean environment to the citizens as guaranteed under Article 21 of the Constitution of India as said Apex Court in the Sterlite matter.*"

Pursuant to the above circumstances, the Board hereby issues **SHOW CAUSE NOTICE** to M/s. Rainbow Industries Pvt Ltd, Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District to why the Environmental Compensation Rs.30,90,000 /- shall not be levied on your facility, for operating the facility in violation of Consent conditions.

You are hereby directed to submit reply to this Show Cause Notice within 15 days from the date of receipt of this notice. Should you fail to furnish your reply within time, the Board will be constrained to initiate further action to issue necessary orders, deemed fit necessary, to levy the EC on your industry without further notice.

S SRI SARAVANAN
Member Secretary

To
M/s. Rainbow Industries Pvt Ltd,
Sy.No.22/1, Patha Kunkam (V),
Laveru(M), Srikakulam District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Srikakulam for information and necessary action.
3. The Environmental Engineer, Regional Office, Vizianagaram for information and necessary action.


ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, APIIC Colony Road,

Gurunanak Colony, Autonagar, Vijayawada- 520007

 Phone. No.0866-2463200, Website :<https://pcb.ap.gov.in/>


Lr No: APPCB-11025/11/2025-TEC-BMW-APPCB

Dt: 08.09.2025

SHOW CAUSE NOTICE

Sub:	APPCB – HO -- VJA – BMW – M/s. Rainbow Industries Pvt Ltd, Sy.No.22/1, Patha Kunkam (V), Laveru(M), Srikakulam District - Hon'ble National Green Tribunal, Southern Zone In OA. NO. 118 Of 2025 (Sz) Earlier Oa No. 207 Of 2025 (PB) In The Matter "K Vijay Laxmi and Others Vs State Of Andhra Pradesh And Others" – Joint Committee inspection - Non-compliances observed - Show Cause Notice – issued – Reg.
Ref:	<ol style="list-style-type: none"> 1. Bio Medical Waste Management Rules, 2016 & Amendments thereof. 2. CPCB Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities dt.21.12.2016. 3. Consent & Authorization Order No. Consent order No: APPCB/VSP/SKLM/CFO/HO/2009, 25/03/2022 with a validity upto 31.01.2027. 4. Grievance in the (O.A) No. 207 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on letter petition dt.17.05.2024 received from Sri K Vijay Laxmi and Ors. vs State of Andhra Pradesh & Ors and the same was renumbered as O.A No 118 of 2025 (SZ) vide order dt.08.07.2025. 5. Hon'ble NGT Order in the matter of O.A No 207 of 2025 (PB) vide dt.28.05.2025. 6. Joint Committee inspection dt.02.07.2025(Constituted by Hon'ble NGT (PB)).

WHEREAS you are operating the Common Bio Medical Waste Treatment Facility (CBWTF) in the name & style of M/s. Rainbow Industries Pvt Ltd located at Sy.No.22/1, Patha Kunkam (V), Laveru (M), Srikakulam District.

WHEREAS vide ref.3rd cited, the Board has issued renewal of CTO, HWA & BMW Authorization to your CBWTF vide CTO Order No: APPCB/VSP/SKLM/CFO/HO/2009 dt.25/03/2022 with a validity for a period upto 31.01.2027, permitted to operate Common Bio Medical Waste Treatment Facility for Collection, Reception, Treatment, Storage, Transport and Disposal of Bio Medical Waste generated in Srikakulam and Vizianagaram erstwhile districts stipulating conditions, abiding to which the facility shall operate.

WHEREAS the Original Application (O.A) No. 207 of 2025(PB) has been registered by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi based on letter petition dt.17.05.2024 received from Sri K Vijay Laxmi and Ors. vs State of Andhra Pradesh

& Ors. Further the same was renumbered as O.A No 118 of 2025 (SZ) vide order dt.08.07.2025.

The prayer is as follows:

“Violation of CBMWTF Rules & Regulations by M/s. RAINBOW INDUSTRIES, Located at PathaKunkam (V), Laveru (M), Srikakulam District, running with 100kg/hr. capacity Bio Medical Waste Treatment Plant:

- This plant collecting waste from 2 Districts (Srikakulam & Vizianagaram). Nearly they are collecting 3-4 Tons of Bio Medical waste every day from both districts (Srikakulam & Vizianagaram). Due to low capacity of the plant they are unable to maintain / Run Plant in scientific / Systematic way. Bio Medical waste was not burning in-time & Waste was not storing in scientific method / systematic method and BMW waste was spreading / Spilling inside the plant area and few of the BMW waste material was throwing / Spreading outside of the plant also, they are contaminated the cultivation lands & Environment with this BMW Waste, due to this contamination causes severe Environmental challenges & health issues to the public residing nearby villages.*
- APPCB conducted several inspections, Meetings and given so many Notices, Directions, Show cause notices, Closure orders (Copies Attached) to the above cited firm towards closing of the firm from past so many years. No further action was taken against the firm and they are (Rainbow Industries) managing with local / Higher authorities and revoking the orders from past so many years.*
- They are (Rainbow Industries) threatening surrounding villagers not to complain against the firm and managing with local authorities support towards running the plant. Hence, we are requesting your goodselves, please take necessary action against this firm and help us to survive in our villages in healthy condition in future.”*

WHEREAS, the case was listed on 28.05.2025 before NGT Principal Bench, New Delhi and disposed with a direction to list the matter before the NGT southern zone (Chennai) on 08.07.2025 and the order is as follows.

“In view of the environmental questions involved in the case, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of officers duly authorized by Member Secretary, CPCB, Member Secretary, APPCB and District Collector/District Magistrate, Srikakulam and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The APPCB will be the nodal agency for coordination and compliance. Report of the Joint Committee may be filed by APPCB and replies/ responses may be filed by respondents no. 1 to 4 before the Southern Zone Bench of this Tribunal at Chennai within two months.”

WHEREAS, in compliance to the Hon’ble National Green Tribunal (Principal Bench) directions vide order dt.28.05.2025, a Joint Committee was formed and the Joint Committee inspected your facility on 02.07.2025.

WHEREAS, during the Joint Committee inspection, the following non-compliances were observed:

- The CPCB, vide its Ir dt.10.10.2023 & 12.12.2024, advised to consider BM Waste generation per bed/day as 277 gm. Considering the advice, the BM Waste generation in the coverage area of your facility is about 3676.89 kg/day (i.e., 13274*277gm/bed/day), whereas the facility is collecting only 792.89 kg/day of Bio Medical waste thus not covering all the HCFs daily.
- Particulate Matter concentration exceeds the permissible limit, with a recorded value of 65 mg/Nm³ against the standard of 50 mg/Nm³. The combustion efficiency is below the required standard, recorded at 98.5% against the stipulated 99%.
- The dioxins and furans concentration monitored during performance evaluation study conducted in 2023-24 was 0.1036 ng/Nm³ against the standard of 0.1 ng/Nm³ (at 11% O₂).
- The monitoring facility such as ladder and platform provided at the stack is not as per CPCB guidelines.

- The Online Continuous Emission Monitoring System is installed at the stack attached to the incinerator to monitor the parameters viz. CO, CO₂, NO_x & PM and it is connected to the CPCB and APPCB servers. However, on the day of inspection, it was observed that the OCEMS was non-functional as it was under repair since 12th June, 2025.
- The analysis results of incineration ash indicate that LOI on a dry basis is exceeding the prescribed limit, recorded at 19.97% against the standard of < 5% and the percentage of Organic Carbon is also above the acceptable limit, recorded at 3.72% against the standard of < 3%.

In view of the above, you are hereby directed to Show Cause why action should not be initiated against your facility for the violations observed by the Joint Committee.

Your reply if any shall reach this office within 15 days after receipt of this notice, failing which the Board will initiate action against your facility under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and amendments thereof under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof and under the Bio-Medical Waste Management Rules, 2016 and amendments thereof which includes closure of the facility without any further notice, in the interest of Public Health and Environment protection.


Member Secretary

To
M/s. Rainbow Industries Pvt Ltd,
Sy.No.22/1, Patha Kunkam (V),
Laveru(M), Srikakulam District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Srikakulam for information and necessary action.

Item No.17:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.118 of 2025 (SZ)

[Earlier O.A. No.207 of 2025 (PB)]

IN THE MATTER OF:

K. Vijay Laxmi and Ors.

...Applicant(s)

Versus

Central Pollution Control Board and Ors.

...Respondent(s)

Date of hearing: 18.09.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): None Appeared.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 & R3.
Mr. G. Stanly Hebzon Singh for R4.

ORDER

1. The Andhra Pradesh Pollution Control Board (APPCB) has filed the interim report of the Joint Committee dated 25.08.2025. However, the respondents have not yet filed their individual reports/replies.

2. List the matter on **23.12.2025**.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

**O.A. No.118/2025(SZ)
18th September, 2025. Mn.**

